

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Original Application No. 360/2018

In the matter of: -

Shree Nath Sharma

Applicant(s)

Vs.

Union of India & Ors.

Respondent (s)

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(V. P. Yadav)

Scientist-E

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032.

Date: 02.07.2021

Place: Delhi

Status Report on Preparation of District Environment Plan

In Compliance to order dated 29.01.2021 of

Hon'ble National Green Tribunal

(in O.A. No. 360 of 2018 in the matter of Shree Nath Sharma vs. Union of India & Ors.)

Central Pollution Control Board, Delhi



Status Report on Preparation of District Environment Plan

1. Background

Hon'ble National Green Tribunal (hereinafter will be called as Hon'ble NGT) has been reviewing the preparation of National Environment Plan, State Environment Plan and District Environment Plan in the Original Application of 360 of 2018 filed by Shree Nath Sharma versus Union of India & Ors. Earlier Hon'ble NGT vide order dated 26.09.2019 passed direction that every State Government shall prepare State Environment Plan based on District Environment Plan and further based on State Environment Plan, Ministry of Environment Forest & Climate Change and CPCB shall prepare National Environment Plan for the Country.

2. Orders of Hon'ble National Green Tribunal

2.1 Hon'ble Tribunal heard the matter of O.A. No. 360 of 2018 on 19.03.2020 directed the following:

- CPCB shall prepare one District Environment Plan for one District in each State/UT;
- State Government and District Magistrate shall assist CPCB in preparing DEP;
- For remaining Districts, State shall refer the model DEP prepared by CPCB.

2.2 The matter regarding preparation of District Environmental Plan was also mentioned by Hon'ble Tribunal during hearing of the Original Application of 710 of 2017 filed by Shailesh Singh during hearing on 20.07.2020, wherein it was directed that *"We also reiterate earlier direction for constitution of District Planning Committees to monitor District Environment plans covering important environmental issues. Monitoring at District level may go long way in protection of environment and public health and compliance of Constitutional mandate. It will be appreciable that the State PCBs/PCCs collect information on the subject from the District Magistrates and furnish reports in this regard to the CPCB"*.

2.3 Further, Hon'ble Tribunal in its order dated 29.01.2021 passed following directions:

- The Chief Secretaries of all the States/UTs was directed to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite District Environment Plans (DEPs) and execute the DEPs already prepared.
- Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.

- Monitoring Committees, constituted by Hon'ble Tribunal for States/UTs i.e Punjab, Delhi, Haryana, Rajasthan, Gujarat and Maharashtra to oversee compliance of preparation and execution of DEPs in respective States/UTs and furnish compliance status as on 31.3.2021 by 15.4.2021. And Monitoring Committee for Uttar Pradesh was directed to oversight compliance of the directions of this Tribunal for rejuvenation of River Ghaggar.
- For all other States/UTs, the Chief Secretaries concerned may conduct oversight and furnish the status of compliance as on 31.03.2021 to CPCB.
- CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at judicial-ngt@gov.in. State PCBs may also provide necessary assistance in coordination.

A copy of afore-said Hon'ble NGT order dated 29.01.2021 is enclosed at **Annexure-I**.

3. Action taken by CPCB

In order to complete the compliance to directions of Hon'ble NGT, Central Pollution Control Board initiated following actions with regard to preparation of State and District Environment Plan:

- (i) CPCB has prepared a data template for model District Environment Plan, which captures the data sheets for following seven thematic areas:
 1. Waste Management
 - a) Solid Waste
 - b) Biomedical waste
 - c) Construction and Demolition Waste
 - d) Hazardous Wastes
 - e) Electronic Waste (E-Waste)
 - f) Plastic Waste
 2. Water Quality Management
 3. Ambient Air Quality
 4. Domestic Sewage
 5. Industrial Wastewater
 6. Mining Activity
 7. Noise Pollution
- (ii) Data templates have been circulated to all Districts to capture information related to key parameters essential for preparing environment management plan. These

data templates cover 7 thematic areas by capturing basic information on 64 action areas with 220 data points, which covers essential information required for preparing District Environment Management Plan. A copy of data template for DEP prepared by CPCB is given at **Annexure II**. The same was forwarded to every District Magistrates and Chief Secretaries to ensure preparation of District Environment Plan.

- (iii) CPCB has also prepared Indicative Template for Preparation of District Environment Plan, which can be referred for preparation or improvement of DEPs of Districts. A copy of Indicative Template for Preparation of District Environment Plan prepared by CPCB is given at **Annexure III**.
- (iv) Both the template for model District Environment Plan and Indicative Template for Preparation of District Environment Plan has been uploaded on CPCB website.
- (v) CPCB vide letters dated 20.11.2019 requested all State Pollution Control Boards (herein after will be referred as SPCBs) / Pollution Control Committees (hereinafter will be called as PCCs) and Principal Secretary, Environment Department of every State/UT to coordinate the above matter with District Magistrates and for submission of SEP within stipulated time so that CPCB can compile the same to prepare National Environment Plan (herein will be referred as NEP). Further, a reminder letter dated 10.01.2020 was also issued by CPCB to Principal Secretaries of States / UTs requesting submission of SEPs. Copies of CPCB letters dated 20.11.2019 and 10.01.2020 are given at **Annexure IV & Annexure V**.
- (vi) CPCB has short-listed one District in each State and Union Territory to prepare model DEP which can be further replicated for other Districts. CPCB vide letter dated 05.08.2020 informed detail of District with State Environment Department and requested to give the data as per the data template prepared by CPCB.
- (vii) CPCB vide letters dated 14.10.2020 and 20.11.2020 requested concerned District Magistrates to share the desired data required for preparation of DEP. Copies of letters dated 14.10.2020 and 20.11.2020 are given at **Annexure VI and Annexure VII**.

- (viii) CPCB vide letter dated 25.02.2021 requested Principal Secretary, Environment Department of every State/UT that DEPS be prepared for each districts and execute those plans locally at district level for protection of Environment and Public Health, with a copy to Chief Secretaries and SPCBs/PCCs for information and follow-up of the same. A copy of CPCB letter dated 25.02.2021 is given at **Annexure VIII**.
- (ix) CPCB selected five Districts namely Baharaich, UP; Bokaro, Jharkhand; Pune, Maharashtra; Chamrajnagar, Karnataka; and Panchkula, Haryana based on their geographical profile to make model District Environment Plan for other Districts. CPCB reviewed the plans in respect to said 05 Districts and gaps / discrepancies were communicated to District Magistrates. Copy of communicated dated 17.05.2021 made to District Magistrates is given at **Annexure IX**.
- (x) A consultative meeting was convened by CPCB on 19.05.2021 with officials involved in preparation of DEP for above 05 Districts. The meeting was conducted through Video Conferencing to discuss the gaps observed in District Environment Plan and it was directed to submit the revised plan by 30.05.2021. The minutes of said meeting is given at **Annexure X**.
- (xi) Further, CPCB vide letter dated 21.05.2021 requested Principal Secretary, Environment Department of every State/UT to direct concerned departments and the District Magistrates complete/implement the DEP in time bound manner and share a copy of the same with CPCB. CPCB also forwarded the copy of afore-said indicative template for preparation of DEP prepared by CPCB so as to implement the same in preparation/ improvement of the DEPs. It was also requested to issue appropriate instructions to concerned agency in the State to constitute district level monitoring committees to implement DEPs. A copy of CPCB letter dated 21.05.2021 is given at **Annexure XII**.

4. Indicative [template for preparation of District Environment Plan](#)

Central Pollution Control Board has prepared an indicative template for preparation of District Environment Plan. Earlier CPCB has also prepared template of data sheet

to capture the data points pertains to each thematic area. The indicative report format shall help the stakeholder to prepare an Environment Plan at District level using these data points. This template envisages about District Profile, District Administrative set-up, Local Institutions, Natural Resources, Demography & Geography, land use pattern and climate. Further, template covers an indicative gap analysis and action plan for Waste Management Rules, Air Quality Management, Water Quality Management, Industrial Wastewater Management, Mining Activity Management Plan and Noise Pollution Management Plan.

Above template report may be used by the District Magistrates to prepare the District Environmental Plan however looking at the individual District profile, above aspects might be changed as per their local conditions.

5. Status of District Environment Plan for 5 Districts

CPCB in its earlier report dated 28.01.2021 proposed to review the District Environmental Plan for following five Districts:

1. Baharaich, Uttar Pradesh;
2. Bokaro, Jharkhand;
3. Pune, Maharashtra;
4. Chamrajnagar, Karnataka; and
5. Panchkula, Haryana

CPCB reviewed the DEPs for above 05 Districts communicated observations to concerned District Magistrates and requested to revise of DEPs in line with the observations and as per template for DEP preparation. It was also requested to submit revised draft DEP to CPCB by 30.05.2021. A copy of CPCB said communication letter dated 17.05.2021 is given at **Annexure XIII**.

The observations for the Districts are as follows:

1. [DEP Chamrajnagar, Karnataka](#)

Chamarajanagar is the southernmost District in the state of Karnataka. Chamarajanagar has been carved out from the Mysore District in the year 1997. At present District

comprises of 5 taluks namely Chamarajanagar, Kollegal, Yelandur, Gundlupet & Hanur taluk. The District is having one revenue subdivision and the District headquarters at Chamarajanagar. The Deputy Commissioner is head of the District administration. It is the third least populous District in Karnataka, after Kodagu and Bengaluru Rural. Chamarajanagar District borders the state of Tamil Nadu and Kerala. Most part of the District lies in the leeward region of the Nilgiris and consists of mainly semi- arid rain-dependent flatlands along with forested hills. Physiographically, the region is classified as partly maidan and partly semimalnad. The District has an area of 5648.00 sq.kms. The latitude lies between 11°40' to 12°48' and longitude between 74°52' to 76°07'. The elevation/Latitude is 736 meters above sea level. The District has a geographical area of 569901 hectares with a forest cover of 275610 hectares. The District has a forest cover of half of total area. Temperature being 32 ° C (Max.) and 10 ° C (Min.), Average Rainfall is 951 mm and Major River being Cauvery and Suvarnavati. There are four notified eco sensitive zones in the District viz., Cauvery wildlife sanctuary, Bandipur national park, Biligiri Ranganathaswamy Tiger (BRT) Reserve and Male Mahadeshwara sanctuary.

During earlier submission on 25.02.2021. The DEP submitted for Chamrajnagar has only data template for preparation of District Environment Plan. No District management Plan was submitted. Further, no information is mentioned about, district monitoring committee for execution of DEP and financial projection of plan. Also, action plan with identification of gaps and agencies responsible for filling the gaps and monitoring of plan with timelines was not included.

In view of above, CPCB vide letter dated 17.05.2021 communicated following observations on DEPs and requested concerned District Magistrates to revise of DEPs in line with the observations and as per template for DEP preparation:

- DEP may include a brief background information on District Profile such as District Administrative Set-up, Local institutions, information about natural resources, Water bodies, Availability of water resources, Forest coverage, Geography & Demography, Land-use pattern, Climate of the District etc.
- Critical gap analysis with respect to implementation of Rules and thematic areas.

- Specific action plan with identified agencies and timelines for implementation including financial aspects.

In this regard, CPCB has received revised DEP of Chamrajnagar, Karnataka. A copy of said revised DEP is given at **Annexure XIV**. It was observed that the DEP has been revised in line with CPCB Indicative Template for Preparation of District Environment Plan. The revised DEP includes District Profile such as District Administrative Set-up, Local institutions, information about natural resources, Water bodies, Availability of water resources, Forest coverage, Geography & Demography, Land-use pattern, Climate of the District etc. Gap analysis with respect to implementation of Rules and thematic areas has been done and action plan with identified agencies and timelines for implementation has been included.

However, some data gaps are still there such as solid waste generation and disposal at gram panchayat level etc. Further, financial aspects must be included during improvement in DEP.

2. DEP Pune, Maharashtra

Pune is eighth largest metropolis city in India and is located in the state of Maharashtra. It is an important city in terms of its economical and industrial growth. Pune also has made It has a growing industrial hinterland, with information technology, engineering and automotive companies sprouting. Average Climate during summer is min 22°C to max 41°C and during winter it is min 8°C to max 25°C. Average rainfall various from 650 to 700 mm. It lies between 18° 32" North Latitude and 73° 51" East Longitude. The landscape of Pune district is distributed triangularly in western Maharashtra at the foothills of the Sahyadri Mountains. The geographical area of the District is 15,643 Sq. km.. The District share boundaries of Ahmadnagar, Solapur, Satara, Raigad and Thane district. Total population according to 2011 Census report is 55,59,058 with population density of 603 Per Sq. km. There are rivers namely Bhima, Nira , Indrayani, Mula, Mutha, Ghod, Meena, Kukdi, Pushpavati, Pavna, Ramnadi near Pune district. There are 16 numbers of ULBs and 2 Municipal Corporations and 1,877 numbers of villages in the district.

As per Hon'ble NGT order DEP of Pune district has been submitted, wherein, no information is mentioned about financial projection of plan. Further, action plan with specific timelines were not included. Also, data was not available in some thematic areas.

In view of above, CPCB vide letter dated 17.05.2021 communicated following observations on DEPs and requested concerned District Magistrates to revise of DEPs in line with the observations and as per template for DEP preparation:

- DEP may include a brief background information on District Profile such as District Administrative Set-up, Local institutions, information about natural resources, Water bodies, Availability of water resources, Forest coverage, Geography & Demography, Land-use pattern, Climate of the District etc.
- Critical gap analysis with respect to implementation of Rules and thematic areas.
- Specific action plan with identified agencies and timelines for implementation including financial aspects.

However, revised DEP of the Pune District is not yet received by CPCB.

3. DEP Baharaich, Uttar Pradesh

Bahraich district is one of the districts of Uttar Pradesh. Bahraich borders, Bardiya and Banke districts of Nepal and Lakhimpur, Sitapur, Barabanki, Gonda, and Shravasti districts of Uttar Pradesh. Total area of the district is 4,696.8 sq.km. According to population census of 2011, the population of the district is 3,487,731 with population density of 666 per sq. km. There are 6 tahsils and 1395 villages in the district. Bahraich is 126m above sea level. The average temperature of Bahraich is 24.5 °C. The average annual precipitation is 1710mm.

As per Hon'ble NGT order, DEP of Baharaich District has been submitted. However, it was observed that in district Profile, District Administrative Set-up, local institutions, availability of natural resources, water bodies, forest coverage, land use pattern geographical details, demographical details, climatic conditions and details on number of ULBs/Municipalities etc. was not mentioned. Further, present status was mentioned quantitatively and clearly to identify the gaps and proper action plan for execution to

bridge the gaps in implementation. The timelines given were not specific. Also, no information mentioned about financial projection of plan.

In view of above, CPCB vide letter dated 17.05.2021 communicated following observations on DEPs and requested concerned District Magistrates to revise of DEPs in line with the observations and as per template for DEP preparation:

- DEP may include a brief background information on District Profile such as District Administrative Set-up, Local institutions, information about natural resources, Water bodies, Availability of water resources, Forest coverage, Geography & Demography, Land-use pattern, Climate of the District etc.
- Critical gap analysis with respect to implementation of Rules and thematic areas.
- Specific action plan with identified agencies and timelines for implementation including financial aspects.

In this regard, CPCB has received letter dated 31.05.2021 from District Baharaich, Uttar Pradesh to extend the date of submission of revised draft DEP till 30.06.2021. A copy of said letter is given at **Annexure XV**.

4. DEP Bokaro, Jharkhand

Bokaro district is one of the most industrialized zone of India and industrial capital of Jharkhand State. This is one of 24 districts of Jharkhand state. This is located east to Dhanbad district, west to Ramgarh district, south to Purulia district (WB) and north to Giridih, Hazaribagh and Dhanbad. Its latitudinal location 23.26" to 23.57" N and 85.34 to 86.26" E. Its elevation is 200 to 546 m from the sea level. According to 2011 population census, population of the district is 2,062,330 Lakhs with population density of 720 per sq. km. The area of district is 2883 sq. km, with forest area of 784.89 sq. km. The district has 3 no. of ULB and 635 no. of villages. The average temperature in Bokaro is 25 °C.

As per Hon'ble NGT order, DEP of Bokaro District has been submitted. However, it was observed that in district Profile, information about availability of water bodies, forest coverage, land use pattern geographical details, demographical details, climatic

conditions and details on number of ULBs/Municipalities etc. was not mentioned. Further, in all thematic area, only qualitative data of present status and gaps was provided. However, no quantitative analysis for the waste management has been done for each ULBs/Panchayat/blocks of the district.

In view of above, CPCB vide letter dated 17.05.2021 communicated following observations on DEPs and requested concerned District Magistrates to revise of DEPs in line with the observations and as per template for DEP preparation:

- DEP may include a brief background information on District Profile such as District Administrative Set-up, Local institutions, information about natural resources, Water bodies, Availability of water resources, Forest coverage, Geography & Demography, Land-use pattern, Climate of the District etc.
- Critical gap analysis with respect to implementation of Rules and thematic areas.
- Specific action plan with identified agencies and timelines for implementation including financial aspects.

CPCB has received letter dated 28.06.2021 from District Bokaro, Jharkhand. A copy of said revised DEP is given at **Annexure XVI**. It was observed that the DEP has been revised in line with CPCB Indicative Template for Preparation of District Environment Plan. The revised DEP includes District Profile such as District Administrative Set-up, Local institutions, information about natural resources, Water bodies, Availability of water resources, Forest coverage, Geography & Demography, Land-use pattern, Climate of the District etc. Gap analysis with respect to implementation of Rules and thematic areas has been done and action plan with identified agencies and timelines for implementation has been included.

However, name of ULBs should have been mentioned for actual follow-up of the execution of the plan. Further, financial aspects must be included during improvement in DEP.

5. DEP Panchkula, Haryana

Panchkula District is a district of Haryana. According to the 2011 Census of India, population of the district is 5, 61,293 with population density of 622 per sq. km. Area of the district is 898 sq. km. The district lies in the Himalayas boundary fault zones and earthquakes of moderate to high intensity have occurred in the past. The district has 2 tehsils. Panchkula district has a sub-tropical continental monsoon climate having, hot summers, cool winters, good monsoon rainfall. It has great variation in temperature (-1 °C to 43 °C). Sometimes winter frost occurs during December and January. The Ghaggar is the only perennial river in the district. The District has an IT Park (also known as Haryana State Industrial and Infrastructural Development Corporation Technology Park) to facilitate information technology in the city. It spreads over 74 acres developed by HSIIDC situated in sector 22 on foothills of Shivalik Hills or outer Himalayas and on the banks of Ghaggar River.

As per Hon'ble NGT order, DEP of Panchkula District has been submitted. It was observed that District profile only covers city profile. Further, all thematic areas were covered including present status and action points according to gaps identified with agencies responsible for monitoring and implementation with timelines was mentioned. However, the timelines provided was not specific and financial projection was not included in the DEP.

In view of above, CPCB vide letter dated 17.05.2021 communicated following observations on DEPs and requested concerned District Magistrates to revise of DEPs in line with the observations and as per template for DEP preparation:

- Critical gap analysis with respect to implementation of Rules and thematic areas.
- Specific action plan with identified agencies and timelines for implementation including financial aspects.

However, revised DEP of the Pune District is not yet received by CPCB.

6. Status of Compliance by States and Union Territories

(i.) In compliance to Orders of Hon'ble NGT dated 26.09.2019, 20.07.2020, 19.03.2020 and 29.01.2021, 33 States/UTs have informed that they have prepared of 471 District Environmental Plans out of 738 Districts. A consolidated table for State-wise details on preparation of District Environment Plan is given below.

| S.No. | Name of State | No. of District | No. of DEPs prepared | Name of District for which DEP is prepared | No. of Monitoring Committees constituted |
|-------|-------------------|-----------------|----------------------|--|--|
| 1 | Andaman & Nicobar | 3 | 1 | South Andaman | Information not available |
| 2 | Assam | 34 | 2 | Dhemaji, Dhubri | 1 |
| 3 | Andhra Pradesh | 13 | 13 | Anantapur, Chittoor, East Godavari, Guntur, Krishna, Kurnool, Prakasam, Srikakulam, Sri Potti Sriramulu, Vellore, Visakhapatnam, Vizianagaram, West Godavari, YSR District, Kadapa (Cuddapah) | 13 |
| 4 | Arunachal Pradesh | 25 | Not prepared | - | Information not available |
| 5 | Bihar | 38 | 1 | Sheikhpura | Information not available |
| 6 | Chandigarh | 1 | 1 | Chandigarh | Information not available |
| 7 | Chhattisgarh | 28 | 27 | Balod, Baloda Bazar, Balrampur, Bastar, Bemetara, Bijapur, Bilaspur, Dantewada (South Bastar), Dhamtari, Durg, Gariyaband, Janjgir-Champa, Jashpur, Kabirdham, Kanker (North Bastar), Kondagaon, Korba | Information not available |

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| | | | | Korea (Koriya), Mahasamund, Mungeli, Narayanpur, Raigarh, Raipur, Rajnandgaon, Sukma, Surajpur, Surguja | |
| 8 | DD & DNH | 3 | 1 | Daman | Information not available |
| 9 | Delhi | 11 | 9 | Central Delhi, East Delhi, New Delhi, North Delhi, Shahdara, South Delhi, South East Delhi, South West Delhi, West Delhi | 2 |
| 10 | Goa | 2 | 1 | South Goa | 1 |
| 11 | Gujarat | 33 | 33 | Ahmedabad, Amreli, Anand, Aravalli, Banaskantha (Palanpur), Bharuch, Bhavnagar, Botad, Chhota Udepur, Dahod, Dangs (Ahwa), Devbhoomi Dwarka, Gandhinagar, Gir Somnath, Jamnagar, Junagadh, Kachchh, Kheda (Nadiad), Mahisagar, Mehsana, Morbi, Narmada (Rajpipla), Navsari Panchmahal (Godhra), Patan, Porbandar, Rajkot, Sabarkantha (Himmatnagar), Surat, Surendranagar, Tapi (Vyara), Vadodara, Valsad | 33 |
| 12 | Haryana | 22 | 22 | Ambala, Bhiwani, Charkhi Dadri, Faridabad, Fatehabad, Gurugram, Hisar, Jhajjar, Jind, Kaithal, Karnal, Kurukshetra, Mahendragarh, Nuh, Palwal, Panchkula, Panipat, Rewari, Rohtak, Sirsa, Sonipat, Yamunanagar | 22 |

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| 13 | Himachal Pradesh | 12 | 12 | Bilaspur, Chamba, Hamirpur, Kangra, Kinnaur, Kullu, Lahaul & Spiti, Mandi, Shimla,, Sirmaur (Sirmour), Solan, Una | 12 |
| 14 | Jammu & Kashmir | 20 | 3 | Jammu, Bandipore, Doda, Ganderbal, Srinagar, Udhampur | 1 |
| 15 | Jharkhand | 24 | 3 | Bokaro, Godda, East Singhbhum However, Only Bokaro DEP received by CPCB | 3 |
| 16 | Karnataka | 31 | 31 | Bagalkot, Ballari (Bellary), Belagavi (Belgaum), Bengaluru (Bangalore), Rural Bengaluru (Bangalore), Urban Bidar, Bijapur, Chamarajanagar, Chikballapur, Chikkamagaluru (Chikmagalur), Chitradurga, Dakshina Kannada, , Davangere, Dharwad, Gadag, Hassan, Haveri, Kalaburagi (Gulbarga), Kodagu, Kolar, Koppal, Mandya, Mysuru (Mysore), Raichur, Ramanagara, Shivamogga (Shimoga), Tumakuru (Tumkur), Udupi, Uttara Kannada (Karwar), Vijayapura (Bijapur), Yadgir | 31 |
| 17 | Kerala | 14 | 1 | Wayanad | Information not available |
| 18 | Ladakh | 2 | Not prepared | Not prepared | Information not available |
| 19 | Lakshadweep | 1 | 1 | Lakshadweep | 1 |

| | | | | | |
|----|----------------|----|----|--|----|
| 20 | Madhya Pradesh | 52 | 52 | Agar Malwa, Alirajpur, Anuppur, Ashoknagar, Balaghat, Barwani, Betul, Bhind, Bhopal, Burhanpur, Chhatarpur, Chhindwara, Damoh, Datia, Dewas, Dhar, Dindori, Guna, Gwalior, Harda, Hoshangabad, Indore, Jabalpur, Jhabua, Katni, Khandwa, Khargone, Mandla, Mandsaur, Morena, Narsinghpur, Neemuch, Niwari, Panna, Raisen, Rajgarh, Ratlam, Rewa, Sagar, Satna, Sehore, Seoni, Shahdol, Shajapur, Sheopur, Shivpuri, Sidhi, Singrauli, Tikamgarh, Ujjain, Umaria, Vidisha | 52 |
| 21 | Maharashtra | 36 | 36 | Ahmednagar, Akola, Amravati, Aurangabad, Beed, Bhandara, Buldhana, Chandrapur, Dhule, Gadchiroli, Gondia, Hingoli, Jalgaon, Jalna, Kolhapur, Latur, Mumbai City, Mumbai, Suburban, Nagpur, Nanded, Nandurbar, Nashik, Osmanabad, Palghar, Parbhani, Pune, Raigad, Ratnagiri, Sangli, Satara, Sindhudurg, Solapur, Thane, Wardha, Washim, Yavatmal | 36 |
| 22 | Manipur | 16 | 16 | Bishnupur, Chandel, Churachandpur, Imphal East, Imphal West, Jiribam, Kakching, Kamjong, Kangpokpi, Noney, Pherzawl, Senapati, Tamenglong, Tengnoupal, Thoubal, Ukhrul | 1 |

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|----|------------|----|----|---|---------------------------|
| 23 | Meghalaya | 11 | 9 | East Garo Hills, East Jaintia Hills, East Khasi Hills, Ri Bhoi, South Garo Hills, South West Khasi Hills, West Garo Hills, West Jaintia Hills, West Khasi Hills | 2 |
| 24 | Mizoram | 11 | 1 | Aizawl | Information not available |
| 25 | Nagaland | 12 | 1 | Kohima However, DEP not received by CPCB | 1 |
| 26 | Odisha | 30 | 30 | Angul, Balangir, Balasore, Bargarh, Bhadrak, Boudh, Cuttack, Deogarh, Dhenkanal, Gajapati, Ganjam, Jagatsinghapur, Jajpur, Jharsuguda, Kalahandi, Kandhamal, Kendrapara, Kendujhar (Keonjhar), Khordha, Koraput, Malkangiri, Mayurbhanj, Nabarangpur, Nayagarh, Nuapada, Puri, Rayagada, Sambalpur, Sonepur, Sundargarh | 30 |
| 27 | Puducherry | 4 | 4 | Karaikal, Mahe, Puducherry, Yanam | 4 |
| 28 | Punjab | 22 | 22 | Amritsar, Barnala, Bathinda, Faridkot, Fatehgarh Sahib, Fazilka, Ferozepur, Gurdaspur, Hoshiarpur, Jalandhar, Kapurthala, Ludhiana, Mansa, Moga, Muktsar, Nawanshahr (Shahid Bhagat Singh Nagar), Pathankot, Patiala, Rupnagar, Sahibzada Ajit Singh Nagar (Mohali), Sangrur, Tarn Taran | 22 |
| 29 | Rajasthan | 33 | 22 | Ajmer, Banswara, Baran, Barmer, Bharatpur, Bhilwara, Bundi, Chhitorgarh, Dausa, | 22 |

| | | | | | |
|----|------------|----|----|--|---------------------------|
| | | | | Dungarpur, Jaisalmer, Jalore, Jhalawar, Jhunjhunu, Jodhpur, Kota, Pali, Pratapgarh, Sawai Madhopur, Sirohi, Tonk, Udaipur | |
| 30 | Sikkim | 4 | 1 | East Sikkim | Information not available |
| 31 | Tamil Nadu | 38 | 38 | Ariyalur, Chengalpattu, Chennai, Coimbatore, Cuddalore, Dharmapuri, Dindigul, Erode, Kallakurichi, Kanchipuram, Kanyakumari, Karur, Krishnagiri, Madurai, Nagapattinam, Namakkal, Nilgiris, Perambalur, Pudukkottai, Ramanathapuram, Ranipet, Salem, Sivaganga, Tenkasi, Thanjavur, Theni, Thoothukudi (Tuticorin), Tiruchirappalli, Tirunelveli, Tirupathur, Tiruppur, Tiruvallur, Tiruvannamalai, Tiruvarur, Vellore, Viluppuram, Virudhunagar | Information not available |
| 32 | Telangana | 33 | 27 | Adilabad, Bhadradi Kothagudem, Jagtail, Jangaon, Kamareddy, Jayashankar Bhoopalpally, Jogulamba Gadwal, Karimnagar, Khammam, Komaram Bheem Asifabad, Mahabubabad, Mahabubnagar, Mancherial, Medak, Medchal, Mulugu Nagarkurnool, Narayanapet, Nirmal, Nizamabad, Peddapalli, | 27 |

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|----|---------------|----|--------------------------------------|---|------------------------------|
| | | | | Rajanna Sircilla, Rangareddy, Sangareddy, Siddipet, Warangal (Rural), Warangal (Urban) | |
| 33 | Tripura | 8 | 1 | Individual DEP prepared for West Tripura. However, SEP is prepared | 8 |
| 34 | Uttarakhand | 13 | Not prepared | Not prepared | Information not available |
| 35 | Uttar Pradesh | 75 | 49 | Agra, Aligarh, Allahabad, Ambedkar Nagar, Amethi (Chatrapati Sahuji Mahraj Nagar), Amroha (J.P. Nagar), Auraiya, Azamgarh, Baghpat, Bahraich, Barabanki, Bareilly, Bijnor, Budaun, Bulandshahr, Deoria, Etah, Etawah, Faizabad, Fatehpur, Gautam Buddha Nagar, Ghaziabad, Gonda, Gorakhpur, Hathras, Jalaun, Jhansi, Kanpur Dehat, Kanpur Nagar, Kanshiram Nagar (Kasganj), Kushinagar (Padrauna), Lakhimpur – Kheri, Lucknow, Mainpuri, Mathura, Mau, Meerut, Muzaffarnagar, Pilibhit, Pratapgarh, Saharanpur, Shahjanahnpur, Siddharth Nagar, Sitapur, Sonbhadra, Sultanpur, Unnao, Varanasi | 75 |
| 36 | West Bengal | 23 | Separate DEPs not yet prepared | Individual DEP is not prepared. However, SEP is prepared | 23 |

| | | | | | |
|--|--------------|------------|------------|--|------------|
| | Total | 738 | 471 | | 420 |
|--|--------------|------------|------------|--|------------|

- (ii.) CPCB has received copies of 363 District Environment Plans from 31 no. of States and Union Territories namely Andaman & Nicobar (01 DEP), Assam (02 DEPs), Andhra Pradesh (01 DEP), Bihar (01 DEP), Chandigarh (01 DEP), Chhattisgarh (27 DEPs), Daman & Diu (01 DEP), Delhi (09 DEP), Goa (01 DEP), Gujarat (1 DEPs), Haryana (22 DEPs), Himachal Pradesh (12 DEPs), J & K (01 DEPs), Jharkhand (01 DEP), Karnataka (01 DEP), Kerala (01 DEP), Lakshadweep (01 DEP), Madhya Pradesh (52 DEPs), Maharashtra (36 DEPs), Manipur (16 DEPs), Mizoram (01 DEP), Meghalaya (09 DEPs), Odisha (01 DEP), Puducherry (04 DEPs), Punjab (22 DEP), Rajasthan (22 DEP), Sikkim (1 DEP), Tamil Nadu (38 DEPs), Telangana (27 DEPs), Tripura (01 DEP) and Uttar Pradesh (49 DEP).
- (iii.) Copies of remaining 108 DEPs from 7 States namely Andhra Pradesh (12), Gujarat (32), Nagaland (1), Jharkhand (2), J & K (02 DEPs) Karnataka (30), and Odisha (29) have not yet received by CPCB.
- (iv.) Arunachal Pradesh, Ladakh and Uttarakhand States/UTs have not yet submitted any information about DEPs.
- (v.) States namely Andhra Pradesh, Chhattisgarh, J&K, Maharashtra, Manipur, Puducherry, Telangana, Tripura and West Bengal have also submitted State Environment plan.
- (vi.) A significant increase in number of District Environment Plans prepared by State Governments has been observed. Till January, 2021 out of 738 district, 220 District Environment Plans were prepared. As per the present compilation, there are 471 Districts for which District Environmental Plans has been prepared.

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Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 360/2018

(With report dated 28.01.2021)

Shree Nath Sharma

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 29.01.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent: Mr. Mukesh Kumar, Advocate for CPCB

ORDER

1. The issue for consideration is compliance of directions of this Tribunal for preparation of District Environmental Plans in all the Districts, followed by State Environmental Plans in States and finally the National Environment Plan in terms of earlier orders of this Tribunal on the subject.

2. Vide order dated 15.07.2019 in O.A. No. 710/2017, *Shailesh Singh vs. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.*, this Tribunal directed as follows:-

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned. The **monthly report of monitoring by the***

District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/UTs. This may not only comply with mandate of law but provide an institutional mechanism for effective monitoring of environment norms.”

3. Thereafter, vide order dated 26.09.2019 in the present matter, it was observed:-

“6. This Tribunal in O.A. No. 606/2018, while dealing with the compliance of Municipal Solid Waste Management Rules, 2016 also flagged other issues and required monitoring at the level of the Chief Secretaries and the District Magistrates. The Chief Secretaries of all the States/UTs have appeared before this Tribunal, including the Chief Secretary of State of Rajasthan and directions have been issued for continuous monitoring and filing of further reports.

7. Vide order dated 12.09.2019, while fixing a schedule for further appearance of the Chief Secretaries of all the States/UTs, direction has been issued to compile information with reference to the following specific thematic areas viz.:

- **Compliance to Solid Waste Rules including Legacy Waste.**
- **Compliance to Bio-medical Waste Rules.**
- **Compliance to Construction & Demolition Waste.**
- **Compliance to Hazardous Waste Rules.**
- **Compliance to E-waste Rules.**
- **351 Polluter Stretches in the country.**
- **122 Non-attainment cities.**
- **100 industrial clusters.**
- **Status of STPs and re-use of treated water.**
- **Status of CETPs/ETPs including performance.**
- **Ground water extraction/contamination and re-charge.**
- **Air pollution including noise pollution.**
- **Illegal sand mining.**
- **Rejuvenation of water bodies.**
-

8. Such information is to be furnished to the CPCB by the Chief Secretaries of all the States/UTs indicating:

- Current status
- Desirable level of compliance in terms of statutes.
- Gap between current status and desired levels.
- Proposal of attending the gap with time lines.

- *Name and designation of designated officer for ensuring Compliance to provisions under statute.*
9. *Since CPCB is to file updated report by 15.11.2019, the Chief Secretaries of all the States/UTs may furnish such information by 31.10.2019.*

xxx

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xxx

11. ***To facilitate preparation of such District Environment Plan, it will be appropriate that CPCB prepares a Model/Models and places the same on its website which may be adopted with suitable changes as per local requirements for all Districts in the country and monitored by the Chief Secretaries with reports to the Tribunal in O.A. No. 606/2018.***
12. ***The Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalize the ‘State Environment Plan’ covering the specific thematic areas referred in Para-7 including information as contained in Para-8 and template of Model/Models District Environment Plan provided by the CPCB. The action for preparation of State’s Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs. Let this action be completed by 15.12.2019 and compliance be reported to the Tribunal by 31.12.2019.***
13. ***Based on States and UTs Environment Plans, MoEF&CC and CPCB shall prepare country’s Environment Plan accordingly. Let the Secretary, MoEF&CC and Chairman, CPCB steer the preparation of country’s Environment Plan. Let their action be completed by 31.01.2020 and compliance be reported to the Tribunal by 15.02.2020.”***

4. The matter was last considered on 19.03.2020 in the light of report of the CPCB dated 14.02.2020 to the effect that information received by the CPCB was not adequate till then. The Tribunal observed:

“4. In pursuance of the above, a status report has been filed by the CPCB on 14.02.2020 as follows:-

“2. Status of Compliance

2.1 Action Taken by CPCB

- (i) *In compliance to the directions from Hon'ble NGT, CPCB has prepared a template for model District Environment Plan, which provides data sheets to capture all relevant information pertaining to thematic areas. The objectives of data sheets is to identify quantifiable gaps in implementations of environmental norms for each thematic area at the level of Districts. Such data will help in planning and execution of time bound action plans in quantifiable manner.*
Template for model District Environment Plan, covers the following 7 areas capturing all thematic areas identified by Hon'ble Tribunal;

1. *Waste Management*

- a) *Solid Waste*
- b) *Biomedical waste*
- c) *Construction and Demolition Waste*
- d) *Hazardous Wastes*
- e) *Electronic Waste (E-Waste)*
- f) *Plastic Waste*

2. *Water Quality Management*

- 3. *Ambient Air Quality*
- 4. *Domestic Sewage*
- 5. *Industrial Waste Water*
- 6. *Mining Activity*
- 7. *Noise Pollution*

Templates for District Environment Plan captures basic information on 64 action areas using nearly 220 data points, which are essential for framing District Environment Plan. The office of District Magistrate is expected to use the template of action points and indicative data requirements given for preparing District level Environment Plan. It is suggested Information pertaining to data points may be collected from respective agencies in the District. Copy of Model Template for District Environment Plan shared by CPCB is given at Annexure IB.

- (ii) **CPCB uploaded template for District Environment Plan on its website and also circulated the same to office of District Magistrates by E-mail. Further, CPCB vide letter dated 01.11.2019 requested Chief Secretaries of all States / UTs to ensure that District Environment Plans (hereinafter will be referred as DEP) and State Environment Plans (hereinafter will be referred as SEPs) are prepared and submitted as per the time lines given in Hon'ble NGT order dated 26.09.2019. Copy of said CPCB letter dated 01.11.2019 is enclosed at Annexure II.**
- (iii) **CPCB vide letters dated 20.11.2019 requested all State Pollution Control Boards (hereinafter will be referred as SPCBs) / Pollution Control Committees**

(hereinafter will be called as PCCs) and Principal Secretary, Environment Department of every State/UT to kindly coordinate the above matter with District Magistrates and for submission of SEP within stipulated time so that CPCB can compile the same to prepare National Environment Plan (herein will be referred as NEP). Copy of said CPCB letter dated 20.11.2019 is enclosed at Annexure III.

- (iv) CPCB issued a reminder letter dated 10/01/2020 to Principal Secretaries of States / UTs requesting submission of SEPs. Copy of said CPCB letter is enclosed at Annexure IV.
- (v) CPCB coordinate with MoEF&CC for holding joint review meeting by Secretary MoEF&CC and Chairman, CPCB as per directions of Hon'ble NGT.

2.2. Compliance by States

- (i) 07 States namely Maharashtra, Lakshadweep, Chandigarh, Puducherry, Tamil Nadu, Tripura and Andhra Pradesh submitted State Environment Plan to CPCB. In case of MP State, MP Pollution Control Board has shared District Environmental Plans of 9 Districts and reported that DEPs of 39 out of 52 districts completed.
- (ii) The following observations made upon scrutiny of 07 State Environment Plans submitted by States;
 - a. The State Environment Plans are not uniform among the States, which will make it difficult prepare National Environment Pan.
 - b. Some SEPs does not capture action areas comprehensively
 - c. Time bound action plans to close identified gaps and for meeting environmental norms not outlined.
 - d. Some SEPs does not capture information of DEPs.
- (iii) Observations on SEPS received from 7 State is given in Table 1 below;

Table 1: Details of SEP/DEP submitted by States / Union Territories

| Sl. No. | Name of State | DEP/SEPs Received From | Details of Information received | Comments/Remarks |
|----------------|----------------------|-------------------------------|---|---|
| 1. | Maharashtra | Maharashtra SPCB | DEPs for 36 Districts have been submitted. DEPs outlines action plan for each thematic area. Specific timelines not | SEP provides environmental status report pertaining to each thematic area. However, SEP does not capture action |

| | | | | |
|----|----------------------|---|---|---|
| | | | <i>specified, however actions are classified as priorities High & immediate/short-term/Mid-term/</i> | <i>points specified in DEPs with timelines. SEP may need upgradation with additional information.</i> |
| 2. | <i>Lakshadweep</i> | <i>Department of Environment</i> | <i>SEP captures information relevant to thematic areas as per CPCB template. 5-Year time-targeted action plan along with budgetary requirement is provided for all thematic areas.</i> | <i>SEP is satisfactory. May need revision of few action points.</i> |
| 3. | <i>Chandigarh UT</i> | <i>Department of Environment</i> | <i>SEP comprises of only the filled in template data for model DEP. UT specific implementation gaps and proposed strategy to implement UT-Environment Plan not given.</i> | <i>Need to prepare UT Environment Plan based on template information.</i> |
| 4. | <i>Tripura</i> | <i>Department of Science, Technology and Environment, Tripura</i> | <i>SEP has been prepared as per template of DEP, therefore it may be difficult to monitor. Present Status, gaps and Timelines for implementation are given.</i> | <i>SEP may be simplified.</i> |
| 5. | <i>Tamilnadu</i> | <i>Department of Environment</i> | <i>Draft SEP is mere compilation of data received from all the Districts. There is no specific plan except status report. DEP not provided, however data sheets provided for all districts as per template given by CPCB.</i> | <i>Draft SEP identifies the gaps, but action plans not envisaged. Draft SEP may need revision.</i> |

| | | | | |
|----|----------------|--|--|---|
| 6. | Puducherry | Puducherry PCC | SEP is submitted with proposed strategy however timelines for compliance is not given DEP prepared for 02 out 04 districts in UT. DEPs provides status report and strategic action plan, however deliverables not quantified along with timelines for compliance. | SEPs may be revised to include quantifiable deliverables along with timelines for compliance. |
| 7. | Andhra Pradesh | Department of Environment, Forests, Science and Technology | SEP covers all thematic areas. Provides present status, and gaps including financial status of ULBs | SEP is satisfactory |

iv. 06 States namely West Bengal, Chhattisgarh, Madhya Pradesh, Assam, Rajasthan and Jammu & Kashmir sought time ranging between two weeks to six months for preparation of District Environment Plan and State Environment Plan. In response to which, CPCB vide letter dated between 15.01.2020 to 22.01.2020 informed all States that CPCB cannot provide time extension and the same may be sought only from Hon'ble NGT. Copies of said CPCB letters given at **Annexure V**.

3. Review meeting on preparation of National Environment Plan

In compliance to directions of Hon'ble Tribunal, to steer preparation of National Environment Plan, a joint review meeting was held by Secretary, MoEF&CC and Chairman, CPCB on 30.01.2020 at MoEF&CC. The following observations were made in steering meeting;

(i) National Environment Plan cannot be prepared unless CPCB or MoEF&CC receives all State Environment Plans and such plans are prepared uniformly according to a model template for State Environment Plan. Therefore, it was suggested CPCB may prepare model template of State Environment Plan and circulate the same to States so as to maintain uniformity in SEPs.

(ii) State Environment Plans of 7 States needs revision and the shortcomings may be communicated to States specifying the points that require revision.

(iii) *In some districts information required for preparation of DEPs as per model template is not readily available with local agencies and thereafter preparation of SEPs at State/UTs may take some time at State level. Therefore, MoEF/CPCB may pray before Hon'ble Tribunal for extension of up to 6 months to complete National Environment Plans in coordination with States.*

4. Strategy for Preparation of National Environment Plan

The objective of National Environment Plan on thematic areas would be to improve quality of recipient environment, ensure environmentally sound management of waste, identify responsible stakeholders, ensure compliance to norms and to set objectives and goals to achieve in a targeted timeframe. National Environment Plan may focus on strategies to be followed on thematic areas for compliance to environmental norms and Rules across the States. National Environment Plan may present, information pertaining to existing scenario, gaps in infrastructure, short-comings in waste management, sewage treatment, environmental quality etc., which will be captured from State Environment Plans. NEP may also identify thrust areas, States requiring special attention, institutions responsible for monitoring and agencies responsible to ensure compliance on thematic areas across the States. National Environment Plan on thematic areas cannot be prepared without capturing State Environmental Plans.

State Environment Plans needs to provide present status, gaps in implementation and roadmap for compliance to thematic areas across the State. State Plans may identify regional issues, constraints in implementation, priority action areas and districts requiring more attention. State Environment Plan should also provide timelines for implementation and compliance on thematic areas. It is required to ensure that information pertaining to all District Environment Plans is captured into State Environment Plans.

Each District Environment Plans needs to capture information on about 220 data points and 64 action areas pertaining to thematic areas as specified in CPCB model template and each district plan should outline the present status and gaps in implementation. District environment

plan should also identify agencies responsible, requirement of infrastructure facilities for sewage treatment, waste management, monitoring environmental quality, etc.”

5. While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at judicial-ngt@gov.in.”

5. Accordingly, CPCB has filed its further report dated 28.01.2021 as follows:

“3. Action taken by CPCB

(i) In compliance to the directions from Hon’ble NGT, CPCB has prepared a template for model District Environment Plan, which provides data sheets to capture all relevant information pertaining to seven following thematic areas:

1. Waste Management
 - a) Solid Waste
 - b) Biomedical waste
 - c) Construction and Demolition Waste
 - d) Hazardous Wastes
 - e) Electronic Waste (E-Waste)
 - f) Plastic Waste
2. Water Quality Management
3. Ambient Air Quality
4. Domestic Sewage
5. Industrial Wastewater

6. Mining Activity
7. Noise Pollution

Data templates have been circulated to all Districts to capture information related to key parameters essential for preparing environment management plan. These data templates cover 7 thematic areas by capturing basic information on 64 action areas with about 200 data points, which covers essential information required for preparing District Environment Management Plan. A copy of data template for DEP prepared by CPCB is given at Annexure II.

(ii) Above template has been uploaded on CPCB website and was forwarded to every District Magistrates and Chief Secretaries to ensure preparation of District Environment Plan.

*(iii) CPCB vide letters dated 20.11.2019 requested all State Pollution Control Boards (herein after will be referred as SPCBs) / Pollution Control Committees (hereinafter will be called as PCCs) and Principal Secretary, Environment Department of every State/UT to coordinate the above matter with District Magistrates and for submission of SEP within stipulated time so that CPCB can compile the same to prepare National Environment Plan (herein will be referred as NEP). Copy of said CPCB letter dated 20.11.2019 is enclosed at **Annexure III**.*

*(iv) CPCB issued a reminder letter dated 10/01/2020 to Principal Secretaries of States / UTs requesting submission of SEPs. Copy of said CPCB letter is enclosed at **Annexure IV**.*

(v) Further, CPCB has short-listed one District in each State and Union Territory to prepare model DEP which can be further replicated for other Districts. CPCB vide letter dated 05.08.2020 informed detail of District with State Environment Department and requested to give the data as per the data template prepared by CPCB. Copy of letter dated 05.08.2020 and list of Districts shortlisted by CPCB is given at **Annexure V and Annexure VI respectively.**

*(vi) Further, CPCB vide letters dated 14.10.2020 and 20.11.2020 requested concerned District Magistrates to share the desired data required for preparation of DEP. Copies of said letter dated 14.10.2020 given at **Annexure VII and Annexure VIII**. CPCB has also requested technical cum financial proposals from institutions such as NITs, IIT and NPC for preparation of DEPs for selected Districts.*

(vii) There has been delay in receipt of DEPs from the States, as most of the DEPs received after October, 2020. Further some of the DEPs received from States have incomplete data while other DEPs are not in the form of actionable or implementable plans.

(viii) **CPCB is also reviewing District Environment Plan for 05 Districts having different land-use activity such as districts with forest cover, industrial activities, largely urban, tourist places, and semi urban.** These DEPs are being verified to ensure that the plans cover the thematic areas adequately and with relevant action points and may be treated as model DEP for reference of other States and UTs. The following 05 Districts were selected to review the DEPs:

- Baharaich, Uttar Pradesh (Semi-urban)
- Bokaro, Jharkhand (industrial city)
- Pune, Maharashtra (Urban)
- Chamrajnagar, Karnataka (hilly - forest area)
- Panchkula, Haryana (Tourism)

4. Status of Compliance by States and Union Territories

(i.) In compliance to Orders of Hon'ble NGT dated 26/09/2019 and 20/07/2020, **29 States/UTs have informed that they have prepared of 220 District Environmental Plans out of 739 Districts.** A consolidated table for State-wise details on preparation of District Environment Plan is given below.

| S. No. | Name of State | No. of District | No. of DEPs prepared | Name of District for which DEP is prepared | No. of Monitoring Committees constituted |
|--------|-------------------|-----------------|----------------------|--|--|
| 1 | Andaman & Nicobar | 3 | Not Prepared | Reported as under preparation | Information not available |
| 2 | Assam | 34 | 3 | Dhemaji, Dhubri, Lakhimpur | 2 |
| 3 | Andhra Pradesh | 13 | 1 | Srikakulam. Individual DEPs not prepared for other Districts, however SEP prepared | 1 |
| 4 | Arunachal Pradesh | 25 | Not Prepared | - | Information not available |
| 5 | Bihar | 38 | 1 | Sheikhpura | Information not available |
| 6 | Chandigarh | 1 | 1 | Chandigarh | Information not available |
| 7 | Chhattisgarh | 28 | 1 | Surguja SEP Prepared | Information not available |
| 8 | DD & DNH | 3 | 1 | Daman | Information not available |
| 9 | Delhi | 11 | 1 | South West Delhi | Information not available |
| 10 | Goa | 2 | 1 | South Goa. However copy of DEP not received by CPCB | 1 |
| 11 | Gujarat | 33 | 2 | Narmada (Rajpipla), Banaskantha (Palanpur) | 2 |

| | | | | | |
|----|------------------|----|----|---|---------------------------|
| 12 | Haryana | 22 | 17 | Ambala, Charkhi, Dadri, Faridabad, Fatehabad, Hisar, Jhajjar, Jind, Kaithal, Karnal, Nuh, Palwal, Panchkula, Panipat, Rewari, Rohtak, Sirsa, Sonapat However, DEP not received by CPCB | 17 |
| 13 | Himachal Pradesh | 12 | 12 | Bilaspur, Chamba, Hamirpur, Kangra, Kinnaur, Kullu, Lahaul & Spiti, Mandi, Shimla,, Sirmaur (Sirmour), Solan, Una | 12 |
| 14 | Jammu & Kashmir | 20 | 6 | Jammu, Bandipore, Doda, Ganderbal, Srinagar, Udhampur | 1 |
| 15 | Jharkhand | 24 | 2 | Bokaro, Godda However, DEP not received by CPCB | 2 |
| 16 | Karnataka | 31 | 31 | Bagalkot, Ballari (Bellary), Belagavi (Belgaum), Bengaluru (Bangalore), Rural Bengaluru (Bangalore), Urban Bidar, Bijapur, Chamarajanagar, Chikballapur, Chikkamagaluru (Chikmagalur), Chitradurga, Dakshina Kannada, , Davangere, Dharwad, Gadag, Hassan, Haveri, Kalaburagi (Gulbarga), Kodagu, Kolar, Koppal, Mandya, Mysuru (Mysore), Raichur, Ramanagara, Shivamogga (Shimoga), Tumakuru (Tumkur), Udupi, Uttara Kannada (Karwar), Vijayapura (Bijapur), Yadgir Copy of only Kodugu DEP received. | 31 |
| 17 | Kerala | 14 | 1 | Wayanad | Information not available |
| 18 | Lakshadweep | 1 | 1 | Lakshadweep | 1 |

| | | | | | |
|----|----------------|----|----|--|---------------------------|
| 19 | Madhya Pradesh | 55 | 52 | Agar Malwa, Alirajpur, Anuppur, Ashoknagar, Balaghat, Barwani, Betul, Bhind, Bhopal, Burhanpur, Chhatarpur, Chhindwara, Damoh, Datia, Dewas, Dhar, Dindori, Guna, Gwalior, Harda, Hoshangabad, Indore, Jabalpur, Jhabua, Katni, Khandwa, Khargone, Mandla, Mandsaur, Morena, Narsinghpur, Neemuch, Niwari, Panna, Raisen, Rajgarh, Ratlam, Rewa, Sagar, Satna, Sehore, Seoni, Shahdol, Shajapur, Sheopur, Shivpuri, Sidhi, Singrauli, Tikamgarh, Ujjain, Umari, Vidisha Copies of only 6 DEPs received. | 7 |
| 20 | Maharashtra | 36 | 36 | Ahmednagar, Akola, Amravati, Aurangabad, Beed, Bhandara, Buldhana, Chandrapur, Dhule, Gadchiroli, Gondia, Hingoli, Jalgaon, Jalna, Kolhapur, Latur, Mumbai City, Mumbai, Suburban, Nagpur, Nanded, Nandurbar, Nashik, Osmanabad, Palghar, Parbhani, Pune, Raigad, Ratnagiri, Sangli, Satara, Sindhudurg, Solapur, Thane, Wardha, Washim, Yavatmal | 36 |
| 21 | Manipur | 16 | 1 | Imphal East | 1 |
| 22 | Meghalaya | 11 | 2 | South Garo Hills, West Garo Hills | 2 |
| 23 | Mizoram | 11 | | | |
| 24 | Nagaland | 12 | 1 | Kohima However, copy of DEP not received by CPCB | Information not available |
| 25 | Odisha | 30 | 2 | Khordha, Ganjam Copy of only Khordha DEP received | 1 |
| 26 | Puducherry | 4 | 4 | Karaikal, Mahe, Puducherry, Yanam | 4 |
| 27 | Punjab | 22 | 1 | Sangrur | Information not available |
| 28 | Rajasthan | 33 | 1 | Bharatpur | Information not available |
| 29 | Sikkim | 4 | | | |

| | | | | | |
|----|---------------|------------|--------------|--|---------------------------|
| 30 | Tamil Nadu | 38 | 37 | Ariyalur, Chengalpattu, Chennai, Coimbatore, Cuddalore, Dharmapuri, Dindigul, Erode, Kallakurichi, Kanchipuram, Kanyakumari, Karur, Krishnagiri, Madurai, Nagapattinam, Namakkal, Nilgiris, Perambalur, Pudukkottai, Ramanathapuram, Ranipet, Salem, Sivaganga, Tenkasi, Thanjavur, Theni, Thoothukudi (Tuticorin), Tiruchirappalli, Tirunelveli, Tirupathur, Tiruppur, Tiruvallur, Tiruvannamalai, Tiruvarur, Vellore, Viluppuram, Virudhunagar | Information not available |
| 31 | Telangana | 33 | Not Prepared | | Information not available |
| 32 | Tripura | 8 | 0 | Individual DEPs not prepared, but SEP integrated with DEPs | 8 |
| 33 | Uttarakhand | 13 | Not prepared | Not prepared | Information not available |
| 34 | Uttar Pradesh | 75 | 1 | Bahraich | 1 |
| 35 | West Bengal | 23 | 0 | Individual DEPs not prepared. However, SEP integrated with 23 DEPs prepared | 23 |
| | Total | 739 | 220 | | 153 |

(ii.) CPCB has received copies of 115 District Environment Plans from 25 no. of States and Union Territories namely Assam (02 DEPs), Andhra Pradesh (01 DEPs), Bihar (01 DEP), Chandigarh (01 DEP), Chhattisgarh (01 DEP), Daman & Diu (01 DEP), Delhi (01 DEP), Gujarat (01 DEP), Himachal Pradesh (12 DEPs), J & K (01 DEP), Karnataka (01 DEP), Kerala (01 DEP), Lakshadweep (01 DEP), Madhya Pradesh (06 DEPs), Maharashtra (36 DEPs), Manipur (01 DEP), Meghalaya (02 DEPs), Odisha (01 DEP), Puducherry (04 DEPs), Punjab (01 DEP), Rajasthan (01 DEP), Tamil Nadu (37 DEPs), Tripura (No DEPs, SEP integrated with 08 DEPs), Uttar Pradesh (01 DEP) and West Bengal (No DEPs, SEP integrated with 23 DEPs).

(iii.) Copies of remaining 105 DEPs from 10 States namely Assam (1), Haryana (17), Nagaland (10), Goa (1),

Jharkhand (2), J&K (5), Gujarat (1), Karnataka (30), MP (46) and Odisha (1) have not yet received by CPCB.

(iv.) Telangana, Uttarakhand, Arunachal, Mizoram and Sikkim States have not yet submitted any information about DEPs. Andaman and Nicobar Islands informed that preparation of DEP is under progress.

(v.) States namely Andhra Pradesh, Tripura, Chhattisgarh and West Bengal have also submitted State Environment Plans.

(vi.) As per the assessment made by CPCB, it is observed that District / UT Environment Plan prepared by Chandigarh, UT Environment Department is satisfactory, as it covers all thematic areas including action plan along with timelines for respective implementing agencies. Further, the State Environmental Plan (SEP) prepared by West Bengal State is also satisfactory, wherein the district level plans and action points are comprehensively addressed.

5. Proposed Follow-up Action

(i) Since State have already prepared 220 DEPs, it is submitted that, these plans may be implemented by respective States after verification to ensure all the thematic points are adequately covered as per data templates and time-bound action plans are identified with respective agencies at District and State level. These Plans also need to be integrated with State Environment Plans. State may also take help of any expert agency or institution to streamline all DEPs. Adequate budgetary provision may be made by States for preparation of DEPs and SEPs.

(ii) 5 selected DEPs for 5 Districts namely Baharaich, UP; Bokaro, Jharkhand; Pune, Maharashtra; Chamrajnagar, Karnataka; and Panchkula, Haryana to be verified and improved by CPCB in 03 months and the same may be shared with every State and UT as model DEPs for information and reference of other Districts.

(iii) States namely Andaman and Nicobar Islands, Telangana, Uttarakhand, Arunachal, Mizoram and Sikkim, including the other States who have not yet completed DEPs all Districts may complete the same in time bound manner.”

6. We have perused the report filed by the Oversight Committee for the State of UP, giving the compliance status in UP, which is on same lines as the report of the CPCB.

7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.

8. In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health.

9. Vide orders dated 22.01.2021 in OA 916/2018, *Sobha Singh & Ors. vs. State of Punjab & Ors.* and OA 496/2016, *Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors.*, we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.

10. We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High

Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination.

List for further consideration on 11.05.2021.

A copy of this order be forwarded to CPCB, Chief Secretaries of all the States/UTs, all PCBs/PCCs, all District Magistrates, Justice SVS Rathore, a former Judge of Allahabad High Court now at Lucknow, Justice Pritam Pal, former Judge of the Punjab and Haryana High Court now at Chandigarh, Justice Prakash Tatia, former Chief Justice, Jharkhand High Court of Jharkhand now at Jodhpur, Justice B.C. Patel, former Chief Justice, Delhi High Court, now at Ahmedabad, and Justice V.M. Kanade, former Judge, Bombay High Court, now at Mumbai, by e-mail.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 29, 2021
Original Application No. 360/2018
DV

Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA 360/2018

Data Template for District Environmental Management Plan for 7 thematic areas

1.0 Waste Management Plan

(i) Solid Waste Management Plan (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|--|--|---|
| | Name of ULB | | [name of ULB] |
| | No of ULBs in the District | | [Nos] |
| | Population | | [Nos as per 2011 census] |
| SW1 | Report on inventory of total solid waste Generation | | |
| SW1a | | Total solid waste Generation | [in MT/Day] or [Not estimated] |
| SW1b | | Qty. of Dry Waste segregated | [in MT/Day] or [Collection Not initiated] |
| SW1c | | Qty. of Wet Waste segregated | [in MT/Day] or [Collection Not initiated] |
| SW1d | | Qty. of C&D Waste segregated | [in MT/Day] or [Collection Not initiated] |
| SW1e | | Qty. of Street Sweeping | [in MT/Day] or [Not estimated] |
| SW1f | | Qty. of Drain Silt | [in MT/Day] or [Not estimated] |
| SW1g | | Qty. of Domestic Hazardous Waste(DHW) collected | [in MT/Day] or [No Facility] |
| SW1h | | Qty. of Other Waste (Horticulture, sanitary waste, etc.) | [in MT/Day] or [Qty not estimated] |
| SW1i | | No of Old dump sites | [Nos] or [None] |
| SW1j | | Qty stored in dumpsites | [MT] or [Not estimated] |
| SW1k | | No of Sanitary landfills | [Nos] or [None] |
| SW1l | | No of wards | [nos] |
| SW2 | Compliance by Bulk Waste Generators | | |
| SW2a | | No of BW Generators | [numbers] or [inventory not done] |
| SW2b | | No of on-site facilities for Wet Waste | [numbers] or [No data] |
| SW3 | Compliance in segregated waste Collection SW Collection (MT Per day) | | |
| SW3a | | Total generation | [Automatic] from SW1a |
| SW3b | | Wet Waste | [in MT/Day] or [Collection Not initiated] |
| SW3c | | Dry Waste | [in MT/Day] or [Collection Not initiated] |
| SW3d | | C&D Waste | [in MT/Day] or [Collection Not initiated] |

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|-------------------------------|--|--|
| SW4 | Waste Management Operations | | |
| SW4a | | Door to Door Collection | [100%] / [partial %] / [not initiated] |
| SW4b | | Mechanical Road Sweeping | [100%] / [partial%] / [not initiated] |
| SW4c | | Manual Sweeping | [100%] / [partial%] |
| SW4d | | Segregated Waste Transport | [100%] / [partial %] / [not initiated] |
| SW4e | | Digesters (Bio-methanation) | [% of WW] / [not initiated] |
| SW4f | | Composting operation | [% of WW] / [not initiated] |
| SW4g | | MRF Operation | [MRF used] / [not installed] |
| SW4h | | Use of Sanitary Landfill | [% of SW collected] / [no SLF] |
| SW4i | | Reclamation of old dumpsites | [initiated] / [not initiated] |
| SW4j | | Linkage with Waste to Energy Boilers / Cement Plants | [initiated] / [not initiated] |
| SW4k | | Linkage with Recyclers | [initiated] / [not initiated] |
| SW4l | | Authorization of waste pickers | [initiated] / [not initiated] |
| SW4m | | Linkage with TSDF / CBMWTF | [initiated] / [not initiated] |
| SW4n | | Involvement of NGOs | [initiated] / [not initiated] |
| SW4o | | Linkage with Producers / Brand Owners | [initiated] / [not initiated] |
| SW4p | | Authorisation of Waste Pickers | |
| SW4q | | Issuance of ID Cards | [initiated] / [not initiated] |
| SW5 | Adequacy of of Infrastructure | | |
| SW5a | | Waste Collection Trolleys | [Nos. Required] / [Nos. Available] |
| SW5b | | Mini Collection Trucks | [Nos. Required] / [Nos. Available] |
| SW5c | | Segregated Transport | [yes] / [no] / [% area covered] |
| SW5d | | Bulk Waste Trucks | [Nos. Required] / [Nos. Available] |
| SW5e | | Waste Transfer points | [Nos. Required] / [Nos. Available] / [Not available] |
| SW5f | | Bio-methanation units | [Nos. Required] / [Nos. Available] |
| SW5h | | Composting units | [Nos. Required] / [Nos. Available] |
| SW5i | | Material Recovery Facilities | [used or installed] / [not available] |
| SW5k | | Waste to Energy (if applicable) | [Required] / [Nos. Available] |
| SW5l | | Waste to RDF | [Required] / [Nos. Available] |
| SW5m | | Sanitary Land fills | [Nos] / [Nos. Available] |
| SW5n | | Capacity of sanitary landfills | [MT] / / [Nos. Available] |

Data Template for Preparation of District Environment Plans – As per Hon’ble NGT Order in OA 360/2018

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|--|-----------------------------|--|
| SW5o | | Waste Deposit Centers (DHW) | [Nos] / [Nos. Available] |
| SW5p | | Other facilities | [give or select from list] |
| SW6 | Notification and Implementation of By-Laws | | |
| SW6a | | Notification of By-laws | [done] / [in progress] / [not initiated] |
| SW6b | | Implementation of by-laws | [done] / [in progress] / [not initiated] |
| SW7 | Adequacy of Financial Status of ULB | | |
| SW7a | | CAPEX Required | [INR] / [Not required] |
| SW7b | | OPEX | [INR per Year] / [% of requirement] |
| SW7c | | Adequacy of OPEX | [Yes] / [No] |

(ii) Plastic Waste Management (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|---|---|--|
| | Name of ULB | | [name of ULB] |
| | Population | | [Nos as per 2011 census] |
| PW1 | Inventory of plastic waste generation | | |
| PW1a | | Estimated Quantity of plastic waste generated in District | [MT/day] / [Not Estimated] |
| PW2 | Implementation of Collection | | |
| PW2a | | Door to Door collection | [100%] / [partial %] / [not initiated] |
| PW2b | | Segregated Waste collection | [100%] / [partial %] |
| PW2c | | Plastic waste collection at Material Recovery Facility | [MRF used] / [not installed] |
| PW2d | | Authorization of PW pickers | [Nos] / [not initiated] |
| PW2e | | PW collection Centers | [Nos] / [not established] |
| PW3 | Establishment of linkage with Stakeholders | | |
| PW3a | | Established linkage with PROs of Producers | [Nos] / [not established] |
| PW3b | | Established linkage with NGOs | [Nos] / [not established] |
| PW4 | Availability of facilities for Recycling or utilization of PW | | |
| PW4a | | No. of PW recyclers | [Nos] |
| PW4b | | No Manufacturers | [Nos] |
| PW4c | | No of pyrolysis oil plants | [Nos] |

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|--|---|--|
| PW4d | | Plastic pyrolysis | [Quantity in MT sent per Month] |
| PW4e | | Use in road making | [Quantity MT used per Month] |
| PW4f | | Co-processing in Cement Kiln | [Quantity in MT sent per Month] |
| W5 | Implementation of PW Management Rules, 2016 | | |
| W5a | | Sealing of units producing < 50-micron plastic | [All sealed] / [Partial] / [no action] |
| PW5b | | Prohibiting sale of carry bags < 50 micron | [Prohibited] / [Partial] / [no action] |
| PW5c | | Ban on Carry bags and other single use plastics as notified by State Government | [Implemented] / [Partial] / [no action] / [No Ban] |
| PW6 | Implementation of Extended Producers Responsibility (EPR) through Producers/Brand-owners | | |
| PW6a | | No of Producers associated with ULBs | [Nos] / [None] |
| PW6b | | Financial support by Producers / Brand owners to ULBs | [Nos] / [None] |
| PW6c | | Amount of PRO Support | [Rs...] |
| PW6d | | Infrastructure support by Producers / Brand owners to ULBs | [Nos of Producers] / [None] |
| PW6e | | No of collection centers established by Producers / Brand owners to ULBs | [Nos] / [None] |

(iii) C&D Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|---|-----------------------------|----------------------------|
| | Name of ULB | | [name of ULB] |
| | Population | | [Nos as per 2011 census] |
| CD1 | Inventory of C&D waste generation | | |
| CD1a | | Estimated Quantity | [Kg/Day] / [Not estimated] |
| CD2 | Implement scheme for permitting bulk waste generators | | |

Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA 360/2018

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|--|---|--|
| CD2a | | Issuance of Permissions by ULBs | [Initiated] / [Not initiated] |
| CD3 | Establishment of C&D Waste Deposition centers | | |
| CD3a | | Establishment of Deposition Points | [Yes] / [No] |
| CD3b | | C&D Deposition point identified | [Yes] / [No] |
| CD4 | Implementation of By-Laws for CD Waste Management | | |
| CD4a | | Implementation of By-laws | [notified] / [not notified] |
| CD4b | | Collection of Deposition / disposal Charges | [Initiated] / [Not initiated] |
| CD5 | Establishment of C&D Waste recycling plant or linkage with such facility | | |
| CD5a | | Establishment CD Waste Recycling Plant | [Established] / [Sent to shared Facility] / [No facility exists] |
| CD5b | | Capacity of CD Waste Recycling Plant | [MT/Day] / [Not available] |

(iv) Biomedical Waste Management (for each ULB)

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|-------|--|-------------------------------|--------------------------|
| | Name of ULB | | [name of ULB] |
| | Population | | [Nos as per 2011 census] |
| BMW1 | Inventory of Biomedical Waste Generation | | |
| BMW1a | | Total no. of Bedded Hospitals | [Nos] / [No inventory] |
| BMW1b | | Total no. of non-bedded HCF | [Nos] / [No inventory] |
| BMW1c | | Total no. Clinics | [Nos] / [No inventory] |
| BMW1d | | No of Veterinary Hospitals | [Nos] / [No inventory] |
| BMW1e | | Pathlabs | [Nos] / [No inventory] |
| BMW1f | | Dental Clinics | [Nos] / [No inventory] |
| BMW1g | | Blood Banks | [Nos] / [No inventory] |

| | | | |
|-------|--|-------------------------------------|----------------------------------|
| BMW1h | | Animal Houses | [Nos] / [No inventory] |
| BMW1i | | Bio-research Labs | [Nos] / [No inventory] |
| BMW1j | | Others | [Nos] / [No inventory] |
| BMW2 | Authorization of HCFs by SPCBs / PCCs | | |
| BMW2a | | Bedded HCFs | [Nos Authorized] |
| BMW2b | | Non-bedded HCFs | [Nos Authorized] |
| BMW3a | Biomedical Waste Treatment and Disposal Facilities (CBMWTFs) | | |
| BMW3a | | No of CBMWTFs | [Nos] / None |
| BMW3b | | Linkage with CBMWTFs | [Yes] / [no linkage] |
| BMW3c | | Capacity of CBMWTFs | [Adequate] / [Not adequate] |
| BMW3d | | Requirements of CBMWTFs | [Require] / [not required] |
| BMW3e | | Captive Disposal Facilities of HCFs | [Nos] / [None] |
| BMW4 | Compliance by CBMWTFs | | |
| BMW4a | | Compliance to standards | [Meeting] / [Not meeting] / [NA] |
| BMW4b | | Barcode tracking by HCFs / CBMWTFs | [100%] / [Partly %] / [None] |
| BMW4c | | Daily BMW lifting by CBMWTFs | [Kg / day] |
| BMW5 | Status of Compliance by Healthcare Facilities | | |
| BMW5a | | Pre-segregation | [100%] / [partly %] / [None] |
| BMW5b | | Linkage with CBMWTFs | [100%] / [partly %] / [None] |

(v) Hazardous Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|---|--|--------------------|
| HW1 | Inventory of Hazardous Waste | | |
| HW1a | | No of HW Generating Industry | [Nos.] |
| HW1b | | Quantity of HW | [MT/Annum] |
| HW1c | | Quantity of Incinerable HW | [MT/Annum] |
| HW1d | | Quantity of land-fillable HW | [MT/Annum] |
| HW1e | | Quantity of Recyclable / utilizable HW | [MT/Annum] |
| HW2 | Contaminated Sites and illegal industrial hazardous waste dumpsites | | |

Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA 360/2018

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|--|--|---|
| HW2a | | No of HW dumpsites | [Nos] / [None] |
| HW2c | | Probable Contaminated Sites | [Nos] (provide list) |
| HW3 | Authorization by SPCBs/PCCs | | |
| HW3a | | No of industries authorized | [Nos] |
| HW3b | | Display Board of HW Generation in front of Gate | [Nos] |
| HW3 | Availability of Common Hazardous Waste TSDF | | |
| HW3a | | Common TSDF | [Exists] / [No] / [Sent to Other District within State] |
| HW3b | | Industries linkage with TSDF | [Nos.] |
| HW4 | Linkage of ULBs in District with Common TSDF | | |
| HW4a | | ULBs linked to Common TSDFs for Domestic Hazardous Waste | [Yes] / [No] |

(vi) E-Waste Waste Management

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|---|---|-----------------------|
| EW1 | Status of facilitating authorized collection of E-Waste | | |
| EW1a | | Does the citizen are able to deposit or provide E-Waste through Toll-free Numbers in the District | [Yes] / [No] |
| EW1c | | Collection centers established by ULB in District | [Nos] / [None] |
| EW1d | | Collection centers established by Producers or their PROs in the District | [Nos] / [None] |
| EW1e | | Does the district has linkage with authorized E-Waste recyclers / Dismantler | [Yes] / [No] |
| EW1f | | No authorized E-Waste recyclers / Dismantler | [Nos] / [None] |
| EW2 | Status of Collection of E-Waste | | |
| EW2a | | Authorizing E-Waste collectors | [Authorized] / [None] |
| EW2b | | Involvement of NGOs | [Yes] / [No] / [Nos] |
| EW2c | | Does Producers have approached NGOs/ Informal Sector for setting up Collection Centers. | [Yes] / [No] / [Nos] |

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|---|---|----------------------|
| EW2d | | Does ULBs have linkage with authorized Recyclers / Dismantlers | [Yes] / [No] |
| EW4 | Control E-Waste related pollution | | |
| EW4a | | Does informal trading, dismantling, and recycling of e-waste exists in District | [Yes] / [No] |
| EW4b | | Does the administration closed illegal E-Waste recycling in the District | [Yes] / [No] / [Nos] |
| EW4c | | No of actions taken to close illegal trading or processing of E-Waste | [Nos] |
| EW5 | Creation of Awareness on Waste handling and dispo | | |
| EW5a | | Does PROs / Producers conducted any District level Awareness Campaigns | [Yes] / [No] / [Nos] |
| EW5c | | Does District Administration conducted any District level Awareness Campaigns | [Yes] / [No] / [Nos] |

2.0 Water Quality Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|--|---|------------------------------|
| WQ1 | Inventory of water resources in District | | |
| WQ1a | | Rivers | [Nos] and [Length in Km] |
| WQ1b | | Length of Coastline | [in Km] |
| WQ1c | | Nalas/Drains meeting Rivers | [Nos] |
| WQ1d | | Lakes / Ponds | [Nos] and [Area in Hectares] |
| WQ1e | | Total Quantity of sewage and industrial discharge in District | [Automatic] (SW1a+IW1b) |
| | Control of Groundwater Water Quality | | |
| WQ2a | | Estimated number of bore-wells | [Nos] |
| WQ2b | | No of permissions given for extraction of groundwater | [Nos] |
| WQ2c | | Number of groundwater polluted areas | [Nos] |
| WQ2d | | Groundwater Availability | [adequate] / [not adequate] |
| WQ3 | Availability of Water Quality Data | | |
| WQ3a | | Creation of monitoring cell | [Yes] / [No] |

Data Template for Preparation of District Environment Plans – As per Hon’ble NGT Order in OA 360/2018

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|--------------------------------------|---|--|
| WQ3b | | Access to Surface water and groundwater quality data at DM office | [Available] or [Not available] |
| WQ4 | Control of River side Activities | | |
| WQ4a | Control of River side Activities | River Side open defecation | [Fully Controlled] / [Partly controlled] / [no Measures taken] |
| WQ4b | | Dumping of SW on river banks | [Fully Controlled] / [Partly controlled] / [no Measures taken] |
| WQ4c | | Control measures for idol immersion | [Measures taken] / [Measures taken post immersion] / [No Measures taken] |
| WQ5 | Control of Water Pollution in Rivers | | |
| WQ5a | | Percentage of untreated sewage | [%] (automatic SM1g/SM1a) |
| WQ5b | | Monitoring of Action Plans for Rejuvenation of Rivers | [Monitored] / [Not monitored] [not applicable] |
| WQ5c | | No of directions given to industries for Discharge of Untreated industrial wastewater in last 12 months | [Nos] |
| WQ6 | Awareness Activities | | |
| WQ6a | | District level campaigns on protection of water quality | [Nos in previous year] |
| WQ6b | Oil Spill Disaster Contingency Plan | | |
| WQ6a | | Creation of District Oil Spill Crisis Management Group | [Created] / [Not Created] |
| WQ6b | | Preparation District Oil Spill Disaster Contingency Plan | [Prepared] / [Not Prepared] |
| WQ7 | Protection of Flood plains | | |
| WQ7a | | Encroachment of flood plains is regulated. | [Yes] / [No] |
| | Rainwater Harvesting | | |
| WQ8a | | Action plan for Rain water harvesting | [Implemented] / [Not implemented] |

3.0 Domestic Sewage Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|---|---|--------------------|
| SM1 | Inventory of Sewage Management | | |
| SM1a | | Total Quantity of Sewage generated in District from Class II cities and above | [MLD] |
| SM1b | | No of Class-II towns and above | [Nos] |
| SM1c | | No of Class-I towns and above | [Nos] |
| SM1d | | No of Towns needing STPs | [Nos] |
| SM1e | | No of Towns STPs installed | [Nos] |
| SM1f | | Quantity of treated sewage flowing into Rivers (directly or indirectly) | [MLD] |
| SM1g | | Quantity of untreated or partially treated sewage (directly or indirectly) | [Automatic] |
| SM1h | | Quantity of sewage flowing into lakes | [MLD] |
| SM1i | | No of industrial townships | [Nos] |
| SW2 | Adequacy of Available Infrastructure for Sewage Treatment | | |
| SM2a | | % sewage treated in STPs | [Automatic] |
| SM2b | | Total available Treatment Capacity | [MLD] |
| SM2c | | Additional treatment capacity required | [MLD] |
| SM3 | Adequacy of Sewerage Network | | |
| SM3a | | No of ULBs having partial underground sewerage network | [Nos] |
| SM3b | | No of towns not having sewerage network | [Nos] |
| SM3c | | % population covered under sewerage network | [Automatic] |

4.0 Industrial Wastewater Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|-------|--|---|--|
| IWW1 | Inventory of industrial wastewater Generation in District | | |
| IWW1a | | No of Industries discharging wastewater | [Nos] |
| IWW1b | | Total Quantity of industrial wastewater generated | [MLD] |
| IWW1c | | Quantity of treated IWW discharged into Nalas / Rivers | [MLD] |
| IWW1d | | Quantity of un-treated or partially treated IWW discharged into lakes | [MLD] |
| IWW1e | | Prominent Type of Industries | [Agro based] / [Chemical – Dye etc.] / [Metallurgical] / [Pharma] / [Pesticide] / [Power Plants] / [Mining] / [Automobile] : Multiple selection based on size of operation and number |
| IWW1f | | Common Effluent Treatment Facilities | [Nos] / [No CETPs] |
| IWW2 | Status of compliance by Industries in treating wastewater | | |
| IWW2a | | No of Industries meeting Standards | [Nos] |
| IWW2b | | No of Industries not meeting discharge Standards | [Automatic] |
| IWW2c | | No of complaints received or number of recurring complaints against industrial pollution in last 3 months | [Nos] |
| AWW4 | Status of Action taken for not meeting discharge standards | | |
| IWW4a | | No industries closed for exceeding standards in last 3 months | [Nos] |
| IWW4b | | No of industries where Environmental Compensation was imposed By SPCBs | [Nos] |

5.0 Air Quality Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|--|---|---|
| AQ1 | Availability of Air Quality Monitoring Network in District | | |
| AQ1a | | Manual Air Quality monitoring stations of SPCBs /CPCB | [Nos] / [None] |
| AQ1c | | Automatic monitoring stations Operated by SPCBs / CPCB | [Nos] / [None] |
| AQ2 | Inventory of Air Pollution Sources | | |
| AQ2a | | Identification of prominent air polluting sources | [Large Industry] / [Small Industry] / [Unpaved Roads] / [Burning of Waste Stubble] / [Brick Kiln] / [Industrial Estate] / [Others] (Multiple selection) |
| AQ2b | | No of Non-Attainment Cities | [Nos] / [None] |
| AQ2c | | Action Plans for non-attainment cities | [Prepared] / [Not yet prepared] |
| AQ3 | Availability of Air Quality Monitoring Data at DMs Office | | |
| AQ3a | | Access to air quality data from SPCBs & CPCB through Dashboard | [Available] / [Not yet Available] |
| AQ4 | Control of Industrial Air Pollution | | |
| AQ4a | | No of Industries meeting Standards | [Nos] |
| AQ4b | | No of Industries not meeting discharge Standards | [Nos] |
| AQ5 | Control of Non-industrial Air Pollution sources | | |
| AQ5a | | Control open burning of Stubble – during winter | [Nos of fire incidents] |
| AQ5b | | Control Open burning of Waste – Nos of actions Taken | [Nos] |
| AQ5c | | Control of forest fires | [SOP available] / [No SoP] |
| AQ5d | | Vehicle pollution check centers | [% ULBs covered] |
| AQ5e | | Dust Suppression Vehicles | [% ULBs covered] |
| AQ6 | Development of Air Pollution complaint redressal system | | |
| AQ6a | | Mobile App / Online based air pollution complaint redressing system of SPCBs. | [Available] / [Not available] |

Data Template for Preparation of District Environment Plans – As per Hon'ble NGT Order in OA 360/2018

6.0 Mining Activity Management plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|--|---|---|
| MI1a | Inventory of Mining in District | | |
| MI1a | | Type of Mining Activity | [Sand Mining] / [Iron Ore] / [Bauxite] / [Coal] / Other [specify] Multiple selection in order of magnitude of operations |
| MI1b | | No of Mining licenses given in the District | [Nos] |
| MI1c | | Area covered under mining | [Sq Km] |
| MI1d | | Area of District | [Sq Km] |
| MI1e | | Sand Mining | [Yes] / [No] |
| MI1f | | Area of sand Mining | [River bed] / [Estuary] / [Non - river deposit] |
| MI2 | Compliance to Environmental Conditions | | |
| MI2a | | No of Mining areas meeting Environmental Clearance Conditions | [Nos] |
| MI2b | | No of Mining areas meeting Consent Conditions of SPCBs / PCCs | [Nos] |
| MI3a | Mining related environmental Complaints | | |
| MI3b | | No of pollution related complaints against Mining Operations in last 1 year | [Nos] |
| MI4 | Action against non-complying mining activity | | |
| MI4a | | No of Mining operations suspended for violations to environmental norms | [Nos] |
| MI4b | | No od directions issued by SPCBs | [Nos] |

7.0 Noise Pollution Management Plan

| No. | Action Areas | Details of Data Requirement | Measurable Outcome |
|------|---|---|---|
| NP1 | Availability Monitoring equipment | | |
| NP1a | | No. of noise measuring devices with district administration | [Nos] / [None] |
| NP1b | | No. of noise measuring devices with SPCBs | [Nos] / [None] |
| NP2 | Capability to conduct noise level monitoring by State agency / District authorities | | |
| NP2a | | capability to conduct noise level monitoring by State agency / District authorities | [Available] / [Not available] |
| NP2 | Management of Noise related complaints | | |
| NP2a | | No of complaints received on noise pollution in last 1 year | [Nos] |
| NP2b | | No of complaints redressed | [Nos] |
| NP3 | Compliance to ambient noise standards | | |
| NP3a | | Implementation of Ambient noise standards in residential and silent zones | [Regular Activity] / [Occasional] / [Never] |
| NP3b | | Noise monitoring study in district | [carried out] / [not carried out] |
| NP3c | | Sign boards in towns and cities in silent zones | [Installed] / [Partial] / [Not Installed] |

**[Indicative Template for Preparation of District Environment Plan – Using DEP Data
Sheets]**

District Environment Plan for [Name of the District]

[Name of the State] State

**[insert a map showing district boundaries, major roads, major towns, rivers, forest area,
railway line and forest area / or a picture relevant to District in background]**

Logo

Office of District Administration

District Collector [Name of District] District

Office: [Address]

E-Mail:

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1.0 District Profile

[Describe location of district not exceeding 500 words – covering the minimum information as below;

- Name of the district and historic importance, when founded, etc.
- Size of district and its rank in State (give geographical areas , % of the State or rank size wise...)
- Lies between [coordinates] and [coordinates] north latitude and [coordinates] and [coordinates] east latitude
- Name of the regions if any 9such as hill range , desert, forest coverage, reserved forests, Gats, eco sensitive areas, coastal area, etc..)
- District boundaries [mention names of adjoining districts / regions / states]
- Any information relevant to location....

a. District Administrative Set-up

[show on a district map]

[provide over-all details of The overall district administrator, Subdivisions, revenue circles, community development blocks, panchayats and villages.]

b. Local institutions

[provide details of local prominent over-all details of The overall district administrator, Subdivisions, revenue circles, community development blocks, panchayats and villages.]

c. Natural Resources

- Water bodies
[Give details of river systems and tributaries with text not exceeding 200 words]
- Availability of water resources
[describe with brief text not exceeding 100 words]
- Forest coverage
[give brief details not exceeding 200 words]

d. Geography & Demography

[provide a table showing area , population, rural population, urban population, decinneal growth rate, density of population literacy rate, sex ration for both district and State and any other relevant data]

[Content in table may be described in brief text not exceeding 200 words]

e. Land-use patter

[provide a table showing Geographical Area (According to Revenue Paper), Area Under Forest, Net Area Sown. Cropped Area, area Irrigate, Percentage of Net area Irrigated to total area Sown, etc..]

[Content in table may be described in brief text not exceeding 200 words]

f. Climate

[Insert 200 words para describing, seasonal variations in temperature, rain fall, prevalence of floods, cyclones, landslides, temperatures in seasons, average rain fall, etc.]

2.0 Indicative Gap Analysis and Action Plans for complying with Waste Management Rules**(i) Solid Waste Management****a. Current status related to solid Waste management**

| | Urban Local bodies | No of Wards | No of Households | Population | Solid Waste Generated per day |
|---|--|-------------|------------------|------------|-------------------------------|
| 1 | Municipal corporations (Nagar Nigam or Mahanagar Palika) | | | | |
| 2 | Municipalities (Nagar Palikas) | | | | |
| 3 | Nagar panchayats (Town area Councils) | | | | |

| | Local Bodies | No of Village panchayats / Blocks | No of Households | Population | Solid Waste Generated per day |
|---|-------------------------------|-----------------------------------|------------------|------------|-------------------------------|
| 2 | Block /Taluk / Mandal Tehsils | | | | |
| 3 | Village/Gram Panchayats | | | | |

b. Identification of gaps and Action plan:

| S. No. | Action points For villages / blocks/ town municipalities / City corporations | Identification of gap | Action Plan | Responsible agencies | Timeline for completion of action plan |
|-----------|--|--|--|----------------------|--|
| 1. | Segregation | | | | |
| (i) | Segregation of waste at source | Whether segregation at source practiced by households and other waste generators | Action plan to achieve segregation at source. Awareness programs, incentives, etc. may be considered | | |
| 2 | Sweeping | | | | |
| (i) | Manual Sweeping | Example: | Action plan for reducing gap | | |

| S. No. | Action points For villages / blocks/ town municipalities / City corporations | Identification of gap | Action Plan | Responsible agencies | Timeline for completion of action plan |
|----------|--|---|--|----------------------|--|
| | | <ul style="list-style-type: none"> - % or length of road not covered for regular sweeping - Gaps in manpower - Gap in availability of sweeping tools/ equipment - Availability of suitable PPEs | including method cleaning, frequency of sweeping etc. | | |
| (ii) | Mechanical Road Sweeping & Collection | Gaps if any in achieving targeted area or length of road identified for Mechanical Road Sweeping. | Projected growth / intended action plan with timelines | | |
| 3 | Waste Collection | | | | |
| (i) | 100% collection of solid waste | Whether 100% collection achieved? | Action plan to improve existing collection | | |
| (ii) | Arrangement for door to door collection | Arrangement for door to door provided: % of blocks/ wards covered | If there is gap, action plan for door to door collection across the district | | |
| (iii) | Waste Collection trolleys with separate compartments | Check availability and adequacy and if it needs upgradation | Action plan for procurement if required | | |
| (iv) | Mini Collection Trucks with separate compartments | Check if adequate or needs upgradation or not required | [Action plan for procurement if required] | | |
| (v) | Waste Deposition centres (for domestic | Number of deposition centres required and nos available | Details of existing practice and scope for improvement or | | |

| S. No. | Action points For villages / blocks/ town municipalities / City corporations | Identification of gap | Action Plan | Responsible agencies | Timeline for completion of action plan |
|-----------|--|---|---|----------------------|--|
| | hazardous wastes) | Or Any alternate arrangement. | implement adequate system | | |
| 4. | Waste Transport | | | | |
| (i) | Review existing infrastructure for waste Transport. | [Check (i) whether existing fleet is adequate (ii) check whether segregated waste transport possible, etc.] | Action plan for short-comings identified. | | |
| (ii) | Bulk Waste Trucks | [check adequacy] | [action plan for procurement if required] | | |
| (iii) | Waste Transfer points | [check whether available / adequacy] | [action plan for installation if required] | | |
| 5 | Waste Treatment and Disposal | | | | |
| (i) | Wet-waste Management: On-site composting by bulk waste generators (Authority may decide on requirement as per Rules) | Whether number of bulk waste generators identified for installation | Action for getting onsite composting plants commissioned | | |
| (ii) | Wet-waste Management: Facility(ies) for central Biomethanation / Composting of wets waste. | Whether facility exists / functional / needs upgradation? | If not action plan for developing / upgradation of bio-methanation or composting facility | | |
| (iii) | Dry-Waste Management: Material Recovery for dry-waste fraction | Whether MRF facility exists? / is there any arrangement to sending the dry-waste to any common MRF or | Action plan for use of dry segregated waste in MRF operation | | |

| S. No. | Action points For villages / blocks/ town municipalities / City corporations | Identification of gap | Action Plan | Responsible agencies | Timeline for completion of action plan |
|--------|--|---|---|----------------------|--|
| | | sent to Waste to energy plant or % dry-waste converted as RDF or Need to set-up own Waste to Energy plant? | | | |
| (iv) | Disposal of inert and non-recyclable wastes: Sanitary Landfill | Does the agency still disposing waste in dumpsites? Whether sanitary landfill available ? / Plan for constructing sanitary landfill or arrangement with ULBs | Action plan (i) to construct sanitary landfill If required (ii) Action plan to minimise landfilling | | |
| (v) | Remediation of historic / legacy dumpsite | Whether existing old dumpsite if any required remediation as per rules? | Action plan for remediation of legacy / historic dumpsite. | | |
| (vi) | Involvement of NGOs | Whether involvement of NGOs envisaged | NGOs can be involved for management of solid waste campaign | | |
| (vii) | EPR of Producers: Linkage with Producers / Brand Owners | As per rules, producers and brand-owners should facilitate in collection of packaging waste | Action plan for linkage of all producers/brand owners or their PROs for collection of plastic waste | | |
| (viii) | Authorisation of Waste Pickers | Yes/No | List of authorised waste pickers should be available | | |
| (ix) | Preparation of own by-laws to comply with SWM Rules 2016 | Yes/No | If not prepared action plan for preparation of by-laws which | | |

| S. No. | Action points For villages / blocks/ town municipalities / City corporations | Identification of gap | Action Plan | Responsible agencies | Timeline for completion of action plan |
|--------|--|-----------------------|--|----------------------|--|
| | | | may be applicable in cantonment Board jurisdiction | | |

[Action plan should cover all village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form as above. Action plan may dwell upon other relevant action points not mentioned in above table. If required budgetary requirement and provisions may also be mentioned]

(ii) Plastic waste Management

(a) Current status related to Plastic waste management

| | Urban Local bodies | Estimated quantity of Plastic Waste Generated per day |
|---|--|---|
| 1 | Municipal corporations (Nagar Nigam or Mahanagar Palika) | |
| 2 | Municipalities (Nagar Palikas) | |
| 3 | Nagar panchayats (Town area Councils) | |

| | Local Bodies | Plastic Waste Generated per day |
|---|-------------------------------|---------------------------------|
| 2 | Block /Taluk / Mandal Tehsils | |
| 3 | Village/Gram Panchayats | |

(b) Identification of gaps and Action plan:

| S.No. | Action points For village panchayats/ blocks/ municipalities / corporations | Identification of gap | Action plan | Agencies Responsible | Target time for Compliance |
|-------|---|---|---|--|----------------------------|
| 1. | Door to Door collection of dry waste including PW | [100%] / [partial %] / [not initiated] | If not 100 %, action plan for door to door collection of SW | | |
| 2. | Facilitate organised collection of PW at Waste transfer point or Material | This infrastructure is linked to SW management. May check gaps with respect to: | Within the district outline specific plans for Each village panchayat/block/ municipality / Nagar panchayat | Identify agencies at local and district level to implement and monitor | |

| S.No. | Action points For village panchayats/ blocks/ municipalities / corporations | Identification of gap | Action plan | Agencies Responsible | Target time for Compliance |
|-------|--|--|---|-------------------------|----------------------------------|
| | Recovery Facility | <ul style="list-style-type: none"> • Availability of transfer points and material recovery facility • Involvement of informal sector / NGO. • Registering waste pickers • Linkage with PW recyclers • Involvement of producers and brand-owners | / Corporations for plastic waste collection | progress respectively | |
| 3. | PW collection Centres | Local Bodies may set-up own centres and also involve producers and brand-owners or their PROs to facilitate setting up of collection centres. | Plastic waste collection centre should be established in adequate numbers. Coordination with State Urban Department may be necessary | | |
| 4. | Awareness and education programs implementation | Review existing gaps in creating awareness among public for minimising and recycling PW | Education through mass media, schools, Producer / brand owner campaigns and other channels | | |
| 5. | Access to Plastic Waste Disposal Facilities | Check if District has access to PW recycling / utilization or disposal facilities.. | Check if PW recycling facilities available at reasonable distance; Channel for sending PW collected to | | |

| S.No. | Action points For village panchayats/ blocks/ municipalities / corporations | Identification of gap | Action plan | Agencies Responsible | Target time for Compliance |
|-------|--|--------------------------|---|-------------------------|----------------------------------|
| | | | cement plants for processing; Availability of waste plastic oil producing facilities; Linkage with PWD for usage of PW in road making. Action plan at district should involve Urban and Rural Local bodies | | |

[Action plan should cover all village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form as above. Action plan may dwell upon other relevant action points not mentioned in above template. If required budgetary requirement and provisions may also be mentioned]

(iii) C & D Waste Management

- a. Current status related to C & D Waste

| Details of Data Requirement | Present Status |
|---|----------------|
| Total C & D waste generation in MT per day (As per data from Municipal Corporations / Municipalities) | |
| Does the District has access to C&D waste recycling facility? | |

b. Identification of gaps and Action plan:

| S. No. | Action points for blocks / town municipalities / City corporations | Identification of Gaps | Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|---|--|---|-----------------------|--|
| 1. | Arrangement for separate collection of C&D waste to C&D waste deposition point. | Check gaps w.r.t: - Separate collection point of C&D Waste - Identification of common C&D waste deposition points | Action plan for every local body in district. District may identify common C&D waste deposition points. | | |

| S. No. | Action points for blocks / town municipalities / City corporations | Identification of Gaps | Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|---|--|--|--------------------|--|
| 2. | Whether local authority have fixed user fee on C&D waste and introduced permission system for bulk waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month? | Check gaps with respect to: - Local by-laws to pay user fee - Implementation of a system to permit bulk generators (>20 tons in one day or 300 tons per project) | Common by-laws may be implemented in District. Local C&D waste management plans can be integrated to develop common collection and recycling facilities | | |
| 3. | C&D recycling Facility | Check whether district has any C&D waste recycling facility | Action plan for setting up C&D recycling facility in the District or tie-up with any other district or ULB for setting up common facilities. Plan should ensure viable operation of C&D plant including assured market for C&D products. | | |
| 4. | Usage of recycled C&D waste in non-structural concrete, paving blocks, lower layers of road pavements, colony and rural roads | Is there any policy on usage or promotion on usage of C&D waste? | Local authority may make give appropriate incentives on usage of C & D waste. A % of usage in public works may be specified / any other scheme. | | |
| 5. | ICE on C & D waste management | Is there any sustained system of creating awareness created among local communities. | Action plan for awareness and education | | |

[Action plan for C&D waste management should cover all village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form as above, however all the components mentioned should be addressed for overall C&D waste management.

Action plan may dwell upon other relevant action points not mentioned in above template. If required budgetary requirement and provisions may also be mentioned]

(iv) Biomedical Waste Management

a. Current Status related to biomedical waste

| Inventory of BMW in the District | Quantity |
|--|-------------|
| Total no. of Bedded Healthcare Facilities | [Nos] |
| Total no. of non-bedded HCF | [Nos] |
| No. of HCFs authorised by SPCBs/PCCs | [Nos] |
| No of Common Biomedical Waste Treatment and Disposal Facilities (CBWTFs) | [Nos] |
| Capacity of CBWTFs | [in Kg/day] |
| No. of Deep burials for BMW if any | [Nos] |
| Quantity of biomedical waste generated per day | [in Kg/day] |
| Quantity of biomedical waste treated per day | [in Kg/day] |

b. Identification of gaps and Action plan:

| S. No. | Action points | Gaps | Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|---|---|--|--------------------|--|
| 1. | Inventory and Identification of Healthcare Facilities | Check whether all HCFs including, clinics, hospitals, veterinary hospitals, Aayush hospitals, animal houses, etc generating biomedical waste area identified and authorised by SPCBs/PCCs | Action plan for completing / updating of inventory and authorisation of HCFs by SPCBs/PCCs | | |
| 2. | Adequacy of facilities to treat biomedical waste | Check if there is any gap between Quantity of Biomedical Waste generated per day and quantity of Biomedical Waste treated and | Action plan for setting-up CBWTF or providing access to CBWTF with 75Km from places waste generation. Including identification of site | | |

| | | | | | |
|----|---|---|---|--|--|
| | | disposed in the district? In case of no access to CBWTFs, adequacy of existing disposal of BMW | for setting up such facility. Action plan for management of BMW through captive facilities in case of no access to CBWTF | | |
| 3. | Tracking of BMW | Check whether bar code system is implemented by all HCFs and CBWTFs? | Plan for implementation of bar code system by all HCFs and CBWTFs in the district. | | |
| 4. | Awareness and education of healthcare staff | Whether training has been organised for all stakeholders? | Action plan for awareness programs and training to healthcare staff and ULB officials | | |
| 5. | Adequacy of funds | Whether adequate funds is allocated to Government health care facilities for bio-medical waste management by State Govt.? | Action plan for ensuring adequate funds to Government health care facilities for bio-medical waste management by State Govt.,. | | |
| 6. | Compliance to Rules by HCFs and CBWTFs | Is there any district level mechanism to monitor compliance by Hospitals / HCFs? | Draw action plan to monitor compliance of HCFs and CBWTFs through SPCBs/PCCs. | | |
| 7. | District Level Monitoring Committee | Check whether District Level Monitoring Committee has been constitute and meetings are being organised? | Actin plan w.r.t Periodicity of reviews and follow-up by DLMC. Identify teams in health department to monitor compliance. | | |
| 8. | Wastewater Treatment | Check if HCFS are required to install ETPs for | Action plan for installation of ETPs | | |

| | | | | | |
|--|--|-----------------------|---------------------------|--|--|
| | | wastewater generated. | by HCFs where applicable. | | |
|--|--|-----------------------|---------------------------|--|--|

[SPCBs/PCCs is the prescribed authority to ensure implementation of BMW Management Rules, 2016. However, Rules also provides mandates to health department to monitor compliance. Hence Action plan for BMW waste management should cover access to biomedical waste management in entire geographical area of the district village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form. SPCBs/PCC should be part of action plan. Action plan may dwell upon other relevant action points not mentioned in above template. If required budgetary requirement for government HCFs may also be mentioned]

(v) Hazardous Waste Management

a. Current Status related to Hazardous Waste Management

[Major source of hazardous waste (HW) is industries and facilities located in the districts, who are required to be regulated under Water (P&CP) Act 174, Air (P&CP) Act 1981 and E(P) Act, 1986 and the Rules notified thereof. Many commercial establishments like automobile repair shops, paint workshops, stores, etc. may also generate small quantities of hazardous waste. The district administration should be aware of the type of hazardous waste generation in their district and adequacy of facilities for safe handling and disposal within or outside District. Linkage of district administration with common TSDFs in the State is necessary to establish system for safe disposal of domestic hazardous waste]

| Details of Data Requirement | Present Status |
|---|---|
| No of Industries generating HW | [Nos.] |
| Quantity of HW in the district | [MT/Annum] |
| (i) Quantity of Incinerable HW | [MT/Annum] |
| (ii) Quantity of land-fillable HW | [MT/Annum] |
| (iii) Quantity of Recyclable / utilizable HW | [MT/Annum] |
| No of captive/common TSDF | [Nos of integrated TSDF], [Nos of SLF]. [No of Standalone incinerators] |
| Contaminated Sites or probable contaminated sites | [Nos] |

b. Identification of gaps and action plan:

| S. No. | Action points | Identification of Gaps | Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|--|---|--|--------------------|--|
| 1. | Regulation of industries and facilities generating Hazardous Waste | Check whether all hazardous waste industries are identified | SPCB/PCC should ensure that all hazardous waste industries are | | |

| | | | | | |
|----|---|---|---|--|--|
| | | and authorised by SPCBs/PCCs | authorised and a system of safe disposal is in place. | | |
| 2. | Establishment of collection centres | Check district has collection centres for hazardous wastes with linkage to common TSDFs / recyclers | Local authority should ensure that adequate number of collection centres should be established and are linked to Common TSDFs. | | |
| 3. | Training of workers involved in handling / recycling / disposal of HW | Identify facilities / industries engaged in recycling / pre-processing / disposal of hazardous waste in the district. | Action plan to train the workers on safety aspects through Department of Industries as per provisions under HOWM Rules, 2016 | | |
| 4. | Availability / Linkage with common TSDF or disposal facility | Check if the generators of HW have access to common TSDF in the State? | Action plan to ensure all generators are linked to TSDF / Action plan in case there is no TSDF in the district or State – in such case evaluate existing storage and captive disposal facilities through SPCBs/PCCs | | |
| 5. | Contaminated Sites | Are there any sites where soils / sediments/ groundwater contaminated due to dumping of industrial wastes | Action plan for identification of probable contaminated site, incidents of HW dumping, responsible parties for contaminated site etc. and to remediate contaminated sites... | | |

[SPCBs/PCCs is the prescribed authority to ensure implementation of Hazardous and Other (Management, Handling and Transboundary Movement) Rules, 2016. Rules also mandates department of industries to ensure training to workers involved in recycling and handling of hazardous wastes. Action plan for HW waste management should cover HW inventory in the district, check whether rules are implemented effectively, a systems for monitoring compliance needs to be in place.

Action plan need not be prepared in Tabular form. SPCBs/PCC should be part of action plan. Action plan may dwell upon other relevant action points not mentioned in above template.]

(vi) E-Waste Management

a. Current Status related to E-Waste Management

| Details of Data Requirement | Present Status |
|---|----------------|
| Inventory of E-Waste in MT/year | MT/Year |
| Collection centers established by ULBs in the District | [Nos] |
| Collection centers established by Producers or their PROs | [Nos] |
| No authorized E-Waste recyclers / Dismantler | [Nos] |

b. Identification of gaps and action plan:

| S. No. | Action points | Gaps in implementation | Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|---|---|--|--------------------|--|
| 1 | Inventory / Generation of E-Waste / Bulk-waste generators | Check whether SPCB/PCC has completed inventory of E-Waste in the District. Inventory of bulk waste generators | Completion of inventory | SPCB/ PCC | |
| 2 | E-Waste collection points | Availability of E-Waste collection points / call centres / kiosks in villages - Blocks / /towns / cities | Identification / registering E-Waste collection centres in association with Producers - their PROs or Recyclers | | |
| 3 | Linkage among Stakeholders to channelize E-Waste | Check whether District administration has information on collection centres established by Producers / PROs? Administration should also identify authorised E-Waste recyclers in the district or in State to channelize | Action plan to establish linkages between ULBs / Collection Centres of Producers and PROs / SPCBs / Bulk waste generators / Recyclers / SPCBs / District Administration / Public | | |

| | | | | | |
|---|---|---|---|--|--|
| | | E-waste collected in District. | | | |
| 4 | Regulation of Illegal E-Waste recycling / dismantling | Prevalence of informal trading, dismantling, and recycling of E-waste is in District | Action plan in coordination with SPCBs/PCCs and District Administration to check this activity. | | |
| 5 | Integration of informal sector | Whether mechanism exists for bringing informal sector into main stream in collection and recycling of E-Waste | Evolve mechanism by involving producers / PROs. | | |
| 6 | Awareness and Education | Are there any programs at district level for awareness about E-waste management? | Plan special workshops and awareness campaigns through Producers / PROs | | |

[CPCB is the prescribed authority to grant Extended Producer Authorisation to various Producers of Electrical and Electronic Equipment being placed on market. Targets for collection of their E-Waste is given to each Producers. Every Producers should have installed a network of collection centres pan India, accordingly, every district should be covered. SPCBs/PCCS are given mandate to ensure implementation of EPR authorisation. Therefore district administration should have all information about collection centres / call centres established by various producers in the District. Such information should be disseminated to public and local administration. Action plan for E-Waste management should cover the aspects of inventory, collection centres for e-waste channelization, linkage with Producers of their PROs, linkage with recyclers, information of bulk waste generators and effective EPR verification by SPCBs. Action plan need not be prepared in Tabular form. SPCBs/PCC should be part of action plan. Action plan may dwell upon other relevant action points not mentioned in above template.]

3.0 Air Quality Management

a. Current Status related to Air Quality Management

| Details of Data Requirement | Present Status |
|--|----------------|
| Number of Automatic Air Quality monitoring stations in the district. - Operated by SPCB / State Govt / Central govt./ PSU agency : - Operated by Industry: | |
| Number of manual monitoring States operated by SPCBs | |
| Name of towns / cities which are failing to comply with national ambient air quality stations | [Names] |

| | |
|--|-----------------------------|
| No of air pollution industries | [Nos] |
| Prominent air polluting sources [Large Industry] / [Small Industry] / [Unpaved Roads] / [Burning of Waste Stubble] / [Brick Kiln] / [Industrial Estate] / [Others] (Multiple selection) | [Hotspots of air pollution] |

b. Identification of gaps and action plan:

| S. No. | Action points | Indicative Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|---|--|--------------------|--|
| 1. | Identification of prominent air polluting sources? | Carry out inventory of air pollution sources in District including hotspots or areas of concern pertaining to air pollution in association with SPCBs/PCCs may | | |
| 2. | Ambient Air quality data? | Plan to get access to available air quality monitoring stations in the District operated by both Public and private agencies. | | |
| 3. | Setting up of Continuous Ambient Air Quality Monitoring Station | Like weather station, District may also have ambient air quality monitoring at major urban settlements or populated areas. Action plan may propose setting up at least one CAAQMS in District. Also access data generated by CAAQM stations installed by other pvt/public agencies. District authority in association with local office of SPCB/PCC should also ensure that at least one manual Air Quality monitoring station is available in each city. [District admin may set-up its own network of CAAQMS or manual stations] | | |

| | | | | |
|----|--|---|--|--|
| 4. | District Level Action Plan for Air Pollution | <p>Action plan should be prepared for both improvement of existing air quality as well as for non-attainment days to national ambient air quality standards.</p> <p>[Measures may include multi sectoral approach for air pollution control such as promotion of public transport, use of green fuels, E-mobility, LPG based cooking, carpeting open areas/kerbs, etc. Action plans envisaged in NCAP project initiated by MoEF&CC may be referred]</p> | | |
| 5. | Hotspots of air pollution in District | <p>hotspot with respect to air pollution (such as stubble burning, illegal waste burning, unauthorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared</p> | | |
| 6. | Awareness on Air Quality | <p>Plan for dissemination of information on local air quality in towns and cities located in District.</p> <p>May consider developing Mobile App / Online portal for dissemination of air quality as well as to take complaints on local air pollution.</p> | | |

[The district administration is expected know the air quality in the district, identify air polluting sources both industrial and urban area sources and shall monitor mitigation measures and compliance of air polluting sources. District level air quality management plan is necessary to monitor and implement programs for improving air quality in the district. Action plans prepared for 100+ non-attainment cities under NCAP project initiated by MoEF&CC may be referred for drawing district action plan. Action plan need not be prepared in Tabular form. SPCBs/PCC may be part of action plan for control of industrial air pollution. Action plan may dwell upon other relevant action points which are not mentioned in above template.]

4.0 Water Quality Management

4.1 Water Quality Monitoring

a. Current Status related to Water Quality Management

| Details of Data Requirement | Present Status |
|---|--|
| Rivers | [Names and Length of each river in Km] |
| Length of Coastline (if any) | [in Km] |
| Nalas/ Drains/Creeks meeting Rivers | [Nos] |
| Lakes / Ponds | [Nos] and [Area in Hectares] |
| Total Quantity of sewage from towns and cities in District | [MLD] |
| Quantity of industrial wastewater | [MLD] |
| Percentage of untreated sewage | [%] |
| Details of bore wells and number of permissions given for extraction of groundwater | [Nos] |
| Groundwater polluted areas if any | [Name of areas] |
| Polluted river stretches if any | [Length in Km] |

b. Identification of gaps and action plan for water quality monitoring:

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|---|---|--------------------|--|
| 1. | Inventory of water bodies | An environmental monitoring cell shall maintain data of all water bodies (rivers / canals / natural drains / creeks / estuaries / groundwater / ponds / lakes / etc.) in district including its water quality | | |
| 2. | Quality of water bodies in the district | Check availability of data on water bodies. Create a district level monitoring cell for periodic monitoring of water bodies for specific parameters in association with SPCBs. | | |

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|---|---|--------------------|--|
| | | It is also necessary to disseminate information pertaining to water quality in the form of hoardings on river banks, official websites, etc. | | |
| 3. | Hotspots of water contamination | Check trends of water quality and identify hotspot of surface water and ground water. Establish a system or separate cell to monitor water quality. Implement action points for restoration of water quality in association with SPCBs and department of environment. | | |
| 4. | Protection of river / lake water front | Action plan should be prepared for control river side open defecation, dumping of Solid waste on river banks, for idol immersion etc. | | |
| 5. | Inventory of sources of water pollution | Check whether inventory of all sewage and wastewater discharge points into water bodies in the district. Action plan to complete inventory. | | |
| 6. | Oil spill disaster management (for coastal districts) | Whether district oil spill crisis management group and District Oil Spill Disaster Contingency Plan has been created? If not, create District Oil Spill Crisis Management Group and District Oil Spill Disaster Contingency Plan for the district. | | |
| 7. | Protection of flood plains | Check whether there is regulation for protection of flood plain encroachment? Action plan should be prepared for protection flood plain and prevention of encroachment. | | |
| 8. | Rejuvenation of groundwater | Check availability of groundwater and if required prepare action plan to | | |

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|-----------------------------|---|--------------------|--|
| | | rejuvenate ground water in selected areas. Action plan should be prepared for Rain water harvesting | | |
| 9. | Complaints redressal system | Check whether there is any complaint redressing system based on Mobile App / Online, is available? If not, a complaint redressing system based on Mobile App / Online should be available at district level | | |

4.2 Domestic Sewage

a. Identification of gaps and action plan for treatment of domestic sewage

| Details of Data Requirement | Present Status |
|---|----------------|
| No of Class-II towns and above | [Nos] |
| No of Class-I towns and above | [Nos] |
| No of Towns STPs installed | [Nos] |
| No of Towns needing STPs | [Nos] |
| No of ULBs having partial underground sewerage network | [Nos] |
| No of towns not having sewerage network | [Nos] |
| Total Quantity of Sewage generated in District from Class II cities and above | [MLD] |
| Quantity of treated sewage flowing into Rivers (directly or indirectly) | [MLD] |
| Quantity of untreated or partially treated sewage (directly or indirectly) | [MLD] |
| Quantity of sewage flowing into lakes | [MLD] |
| Total available Treatment Capacity | [MLD] |

b. Identification of gaps and action plan for treatment of domestic sewage:

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|--------------------------------|------------------------------------|--------------------|--|
| 1. | Sewage Treatment Plants (STPs) | Check whether existing capacity of | | |

| | | | | |
|----|------------------------------|--|--|--|
| | | STPs is adequate for treatment of sewage? If no, action plan for additional treatment capacity required should be prepared in association with ULBs / department of UD, | | |
| 2. | Underground sewerage network | Check available sewerage network and prepare Action plan for laying of sewerage network in town and cities. The project may be executed through ULBs and Department of UD. | | |

[Action plan for installing new /up-grading sewage treatment and laying of sewerage network is the mandate of local bodies, being cost intensive action points, the district administration may draw action points in consultation with ULBs and Urban development department. Action plan need not be prepared in Tabular form. ULBs, SPCBs/PCC and UDD may be part of action plan for collection and treatment of sewage. Action plan may also dwell upon other relevant action points which are not mentioned in above template.]

5.0 Industrial wastewater management

a. Current Status related to Industrial Wastewater Management

| | |
|--|---|
| Number of Red, Orange, Green and White industries in the District | [Nos of Red industries], [Nos of Orange industries], [Nos of Green industries], [Nos of White industries] |
| No of Industries discharging wastewater | [Nos] |
| Total Quantity of industrial wastewater generated | [MLD] |
| Quantity of treated industrial wastewater discharged into Nalas / Rivers | [MLD] |
| Common Effluent Treatment Facilities | [Nos] |
| No of Industries meeting Standards | [Nos] |
| No of Industries not meeting discharge Standards | [Nos] |

b. Identification of gaps and action plan for industrial wastewater:

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion |
|--------|---------------|----------------------|--------------------|-------------------------|
| | | | | |

| | | | | of action plan |
|----|---|--|--|----------------|
| 1. | Compliance to discharge norms by Industries | Identify gaps w.r.t industries not meeting the standards. Necessary action be initiated through SPCBs against the industries not meeting the standards. | | |
| 2. | Complaint redressal system | Check if there is any complaint redressing system based on Mobile App / Online, is available? If not, a complaint redressing system based on Mobile App / Online portal may be prepared at district level. | | |

6.0 Mining Activity Management plan

a. Current Status related to Mining Activity Management

| Details of Data Requirement | Existing Mining operations |
|--|---|
| Type of Mining Activity | Name of mines – list may be enclosed [Sand Mining] / [Iron Ore] / [Bauxite] / [Coal] / Other [specify] |
| No of licenced Mining operations in the District | [Nos] |
| % Area covered under mining in the District | % |
| Area of Sand Mining | [Sq Km] |
| Area of sand Mining | [River bed] / [Estuary] / [Non -river deposit] |

b. Identification of gaps and action plan:

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion |
|--------|---------------|----------------------|--------------------|-------------------------|
| | | | | |

| | | | | of action plan |
|----|---|--|--|----------------|
| 1. | Monitoring of Mining activity | A district level task team may be identified to identify mining activity and to monitor status wither respect to environmental compliance | | |
| 2. | Inventory of illegal mining if any mining | Action plan to identify illegal sand and other mining activity in the District through surveillance, patrolling and enforcement. District Level task Force may be constituted for control of illegal mining activity | | |
| 3. | Environment compliance by Mining industry | Action plan for periodic verification of compliance to environmental conditions stipulated by SPCBs/PCC, MoEF&CC department of mines etc. SPCBs/PCC may be involved in this activity . | | |

7.0 Noise Pollution Management plan

a. Current Status related to Noise Pollution Management

| Details of Data Requirement | Measurable Outcome |
|--|--|
| No. of noise measuring devices available with various agencies in district | [Name of agency] [No of analyzers available] |

b. Identification of gaps and action plan:

| S. No. | Action points | Gaps and Action Plan | Responsible agency | Timeline for completion of action plan |
|--------|---------------|----------------------|--------------------|--|
| | | | | |

| | | | | |
|----|---|---|--|--|
| 1. | Availability of Sound/Noise Level Meters. | Need to check whether concerned agencies that is ULBs, SHOs, Traffic police and SPCB/PCC have noise level meters. District administration may ensure through an action plan that concerned agencies and environmental cell under district administration have adequate number of portable noise level meters. | | |
| 2. | Ambient Noise Level monitoring. | ULBs shall ensure that ambient sound levels comply with notified standards for residential, sensitive zones. An action. Apart from portable analyzers, fixed ambient noise level monitoring stations may be installed in major cities and towns, such stations may be installed ably ULBs and SPCB/PCC, | | |
| 3. | Signboards in Noise zones | District administration may ensure that adequate number of sign boards installed at sensitive zones in towns / cities in towns and cities . An action plan may be prepared by district authority. | | |
| 4. | Complaint redressing system | Action plan may envisage implementing a public complaint redressal system for noise pollution. Such application may be used by SHOs, Traffic police ULBs and SPCBs in the district. | | |

[District administration may ensure that concerned agencies responsible for control of noise pollution are equipped with adequate number of noise level meters. There should be a system to monitor ambient sound levels to ensure that national ambient noise standards are complied with. Action plan may be implemented through responsible agencies namely SHOs, Traffic police ULBs and SPCBs. Action plan need not be prepared in Tabular form. Action plan may also dwell upon other relevant action points which are not mentioned in above template.]

Speed Post

F.No. B-31011/2019/WMD-I

November 20, 2019

To,

Principal Secretary
(State Environment Department)

Sub: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 360/2018 – Preparation of District Environment plan – reg.

Sir,

This has reference to the order dated 26.09.2019 passed by Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in the matter of O.A. No. 360 of 2018, whereby Hon'ble NGT has directed that District Environment Plan (DEP) and State Environment Plan (SEP) shall be prepare at District and State level, respectively and National Environment Plan (NEP) at Central level.

In this regard, CPCB has prepared a model DEP and the same is uploaded on CPCB website. The Data templates provided in the model plan has also been shared by e-mail to District Magistrates to facilitate preparation of DEPs. The SEP is required to be finalised by State Environment Department which has to be monitored by Chief Secretaries and the outcome to be completed by 15.12.2019 for submission to Hon'ble Tribunal by 31.12.2019. A copy of the finalised SEP be forwarded to CPCB and MoEF &CC.

In view of the above, it is requested to kindly coordinate the above matter with District Magistrates and finalize the SEP after review by Chief Secretary of the State as the compliance need to be reported to Hon'ble Tribunal by 31.12.2019. Further, kindly arrange to forward a copy of the finalised SEP to CPCB and MoEF &CC, so that National Environmental Plan can be compiled for review by Secretary, MoEF&CC and Chairman, CPCB for further submission before Hon'ble NGT by 15/02/2020.

Yours faithfully


 (B. Vinod Babu)
 AD & DH WMD-I

Copy to:

(i) PS to 'MS'

: For kind information of 'MS' please

(ii) All Regional Directorates CPCB

: With a request to follow up with Environment Department of States falling under your jurisdiction.

MS to
WMD-I
25/11/18


 (B. Vinod Babu)

Speed Post

January 10, 2020

F. No. B-31011/BMW/2019/WMD-I 11287-11314

To

Principal Secretary
(State Environment Department)

Sub.: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A No. 360/2018- preparation of State Environment Plan-reg.

Sir,

This has reference to order dated 26.09.2019 passed by Hon'ble NGT in the matter of 360/2018 and subsequent CPCB letter dated 20.11.2019, whereby it was requested to prepare State Environmental Plan (SEP) based on District Environmental Plan (DEP) pertaining to your State and forward the same to CPCB and MoEF&CC, so that National Environmental Plan (NEP) can be compiled for review by Secretary, MoEF & CC and Chairman CPCB. In this regard, said SEP for the State of is not yet received by this office.

In view of the above, it is requested of kindly arrange to forward a copy of SEP to MoEF& CC and CPCB so that NEP can be prepared and submitted to Hon'ble NGT before 15.02.2020. Copy of SEP may also be forward by email at dep.cpcb@gov.in.

Yours faithfully


 (B. Vinod Babu)
 AD & DH, WMD-I

for
16/1/20
ACS
WMD-I

Copy to.

(i) PS to 'MS

: For kind information, please.


 (B. Vinod Babu)

Reminder-ISpeed Post

F.No. B-31011/BMW (42.55)/2020/WMD-I

October 14, 2020

To,

District Magistrate
(As per list)

8827-8875

Sub: Preparation of Model District Environment Plan as per Order dated 19.03.2020 passed by Hon'ble National Green Tribunal in the matter of O.A. No. 360/2018 – reg.

Sir,

This has reference to CPCB letter dated 05.08.2020 requesting Data as per prescribed Template for preparation of District Environment Plan (DEP) for..... district. Your District was also selected for preparation of Model Plan, which may later be referred by rest of the Districts for preparing similar plans. However, this office has not yet received the template data so far.

In view of above, it is requested to expedite submission of template data within a week to enable CPCB in timely preparation of model District Environment Plans. Copy of Data Template can be downloaded from CPCB Website <https://cpcb.nic.in/NGT/OA-360-NGT-District-Enviornment-Plan.pdf>.

Yours faithfully


 (B. Vinod Babu)
 AD & DH WMD-I

Copy to:

- (i) The Member Secretary : For kind information & follow-up
 SPCB/PCC
 (As per list)
- (ii) Regional Directorates, CPCB : For follow-up
 (As per list)

19/10/2020


 (B. Vinod Babu)

List of all the State Pollution Control Boards (SPCBs) & Pollution Control Committees (PCCs)

| | | | |
|-----|--|-----|---|
| 1. | The Member Secretary Telangana Pollution Control Board Paryavaran Bhawan, A-III Institutional Estate, Sanathnagar Hyderabad – 500018. | 11. | The Member Secretary Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar(J&K) |
| 2. | The Member Secretary Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010 | 12. | The Member Secretary Jharkhand State Pollution Control Board T.A. Building, HEC, P.O. Dhurwa, Ranchi-834 004 |
| 3. | The Member Secretary Arunachal Pradesh Pollution Control Board Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, Papu Nalah, Naharlagun- 791110 | 13. | The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49, 4th & 5th Floor, Church Street, Bangalore-560001 |
| 4. | The Member Secretary Assam Pollution Control Board Bamunimaiden, Guwahati – 781 021 | 14. | The Member Secretary Kerala Pollution Control Board Pattom Palace, P.O. Thiruvananthapuram – 695 004 |
| 5. | The Member Secretary Bihar Pollution Control Board Parivesh Bhawan, Plot No. NS-B/2 Patliputra Industrial Area, Patliputra, Patna (Bihar)-800023 | 15. | The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2nd - 4th floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai – 400 022 |
| 6. | The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19, Naya Raipur (C.G.)- 492002 | 16. | The Member Secretary Madhya Pradesh Pollution Control Board Paryavaran Parisar, Sector E-5, Arera Colony, Bhopal – 462 016 |
| 7. | The Member Secretary Goa Pollution Control Board Opp. Saligao Seminary, Saligao - Bardez Goa - 403511 | 17. | The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphelpat, Imphal – 795 004. |
| 8. | The Member Secretary Gujarat Pollution Control Board Paryavaran Bhawan, Sector 10-A, Gandhi Nagar - 382010 | 18. | The Member Secretary Meghalaya Pollution Control Board Arden, Lumpynggad, Shillong – 793 014 |
| 9. | The Member Secretary Haryana Pollution Control Board C-11, Sector-6 Panchkula Haryana-134 109 | 19. | The Member Secretary Mizoram Pollution Control Board New Secretariat Complex, Khatla, Aizawl, Mizoram - 796001 |
| 10. | The Member Secretary Himachal Pradesh Pollution Control Board Paryavaran Bhawan, Phase-III, Below BCS, New Shimla – 171 009. | 20. | The Member Secretary Nagaland Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 |
| | | 21. | The Member Secretary State Pollution Control Board, Odisha Paribesh Bhawan, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar – 751 012. |
| | | 22. | The Member Secretary Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road Patiala – 147 001 |

The Regional Directors

1. The Regional Director
Central Pollution Control Board
1st& 2nd Floors, Nisarga Bhavan
A-Block, Thimmaiah Main Road
7thD Cross, Shivanagar, Opp.
Pushpanjali Theatre, Bengaluru -560 010
2. The Regional Director
Central Pollution Control Board
4thFloor, Sahkar Bhawan
North TT Nagar
Bhopal - 462 003
3. The Regional Director
Central Pollution Control Board
Southernd Conclave, Block 502,
5th& 6th Floors
1582 Rajdanga Main Road
Kolkata - 700 107 (W. B.)
4. The Regional Director
Central Pollution Control Board
Ground Floor, PICUP Bhawan,
Vibhuti Khand, Gomti Nagar
Lucknow - 226 010
5. The Regional Director
Central Pollution Control Board
"TUM-SIR". Lower Motinagar
Near Fire Brigade H.Q.,
Shillong - 793 014
6. The Regional Director
Central Pollution Control Board
Parivesh Bhawan,
Opp. VMC Ward Office No. 10,
Subhanpura, Vadodara-390 023
7. The Regional Director
Central Pollution Control Board
Chandigarh
Shri Suneel Dave, Sc E
8. The Regional Director
Central Pollution Control Board
Chennai.
Dr. M. Madhusudhan Sc. E
9. The Regional Director
Central Pollution Control Board
Pune
Shri Bharat Kumar Sharma Sc.E

| S. No. | State | District |
|--------|---------------------|---------------------------|
| 1 | Andaman and Nicobar | South andaman and nicobar |
| 2 | Andhra Pradesh | Srikakulam |
| 3 | Arunachal Pradesh | Siang |
| 4 | Assam | Dhemaji |
| 5 | Bihar | Sheikhpura |
| 6 | Chandigarh | Chandigarh |
| 7 | Daman and Diu | Moti Daman |
| 8 | Delhi | South west delhi |
| 9 | Goa | South goa |
| 10 | Gujarat | Narmada |
| 11 | Haryana | Panipat |
| 12 | Jharkhand | West Singhbhum |
| 13 | Srinagar | Jammu |
| 14 | Karnataka | Kodagu |
| 15 | Kerala | Wayanad |
| 16 | Lakshadweep | Lakshadweep |
| 17 | Maharashtra | Jalgaon |
| 18 | Manipur | Imphal East |
| 19 | Meghalaya | East Khasi Hills |
| 20 | Mizoram | Aizawl |
| 21 | Nagaland | Kohima |
| 22 | Puducherry | Yaman |
| 23 | Punjab | Sangrur |
| 24 | Rajasthan | Bharatpur |
| 25 | Sikkim | East Sikkim |
| 26 | Tamil Nadu | Tiruchirapalli |
| 27 | Telangana | Hanamkonda |
| 28 | Tripura | South Tripura |
| 29 | Uttarakhand | Nainital |
| 30 | Uttar Pradesh | Mathura |
| 31 | West Bengal | Hooghly |

Reminder-II

Speed Post

F.No. B-31011/BMW (42.55)/2020/WMD-I

2762-2799

November 20, 2020

To,
District Magistrate
(As per list)

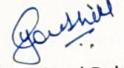
Sub: Preparation of Model District Environment Plan as per Order dated 19.03.2020 passed by Hon'ble National Green Tribunal in the matter of O.A. No. 360/2018 – reg.

Sir,

This has reference to CPCB letters dated 05.08.2020 & 14.10.2020 requesting Data as per prescribed Template for preparation of District Environment Plan (DEP) for..... district. The desired Information is not yet received by this office so far.

In view of above, it is requested to expedite submission of template data within a week to enable CPCB in timely preparation of model District Environment Plans. Copy of Data Template can be downloaded from CPCB Website <https://cpcb.nic.in/NGT/OA-360-NGT-District-Environment-Plan.pdf>.

Yours faithfully


(B. Vinod Babu)
AD & DH WMD-I

Copy to:

(i) The Member Secretary
SPCB/PCC
(As per list)

: For kind information & follow-up

(ii) Regional Directorates, CPCB
(As per list)

: For follow-up


(B. Vinod Babu)

o/c
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक.. 23.11.2020.

The Regional Directors

487

1. The Regional Director
Central Pollution Control Board
1st & 2nd Floors, Nisarga Bhavan
A-Block, Thimmaiah Main Road
7th D Cross, Shivanagar, Opp.
Pushpanjali Theatre, Bengaluru -560 010
2. The Regional Director
Central Pollution Control Board
Privesh Bhawan, Paryavaran Parisar
E-5, Area Colony, Bhopal 462016
3. The Regional Director
Central Pollution Control Board
Southernd Conclave, Block 502,
5th & 6th Floors
1582 Rajdanga Main Road
Kolkata - 700 107 (W. B.)
4. The Regional Director
Central Pollution Control Board
Ground Floor, PICUP Bhawan,
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Lucknow - 226 010
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7. The Regional Director
Central Pollution Control Board
Chandigarh
Shri Suneel Dave, Sc E
8. The Regional Director
Central Pollution Control Board
CHENNAI Second Floor, 77-A, South Avenue Road,
Ambattur Industrial Estate, Chennai,
Tamilnadu-600058
9. The Regional Director
Central Pollution Control Board
Pune
Shri Bharat Kumar Sharma Sc. E

| S. No. | State | District |
|--------|---------------------|---------------------------|
| 1 | Andaman and Nicobar | South andaman and nicobar |
| 2 | Arunachal Pradesh | Siang |
| 3 | Assam | Dhemaji |
| 4 | Bihar | Sheikhpura |
| 5 | Chandigarh | Chandigarh |
| 6 | Daman and Diu | Moti Daman |
| 7 | Delhi | South west delhi |
| 8 | Goa | South goa |
| 9 | Gujarat | Narmada |
| 10 | Haryana | Panipat |
| 11 | Jharkhand | West Singhbhum |
| 12 | Karnataka | Kodagu |
| 13 | Kerala | Wayanad |
| 14 | Lakshadweep | Lakshadweep |
| 15 | Maharashtra | Jalgaon |
| 16 | Manipur | Imphal East |
| 17 | Meghalaya | East Khasi Hills |
| 18 | Mizoram | Aizawl |
| 19 | Nagaland | Kohima |
| 20 | Puducherry | Yaman |
| 21 | Punjab | Sangrur |
| 22 | Rajasthan | Bharatpur |
| 23 | Sikkim | East Sikkim |
| 24 | Tamil Nadu | Tiruchirapalli |
| 25 | Telangana | Hanamkonda |
| 26 | Tripura | South Tripura |
| 27 | Uttarakhand | Nainital |
| 28 | Uttar Pradesh | Mathura |
| 29 | West Bengal | Hooghly |

List of all the State Pollution Control Boards (SPCBs) & Pollution Control Committees (PCCs)

| | | | |
|----|--|----|--|
| 1 | The Member Secretary Telangana Pollution Control Board Paryavaran Bhawan, A-III Institutional Estate, Sanathnagar Hyderabad - 500018. | 12 | The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphepat, Imphal - 795 004. |
| 2 | The Member Secretary Arunachal Pradesh Pollution Control Board Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, Papu Nalah, Naharlagun- 791110 | 13 | The Member Secretary Meghalaya Pollution Control Board Arden, Lumpyngngad, Shillong - 793 014 |
| 3 | The Member Secretary Assam Pollution Control Board Bamunimaiden, Guwahati - 781 021 | 14 | The Member Secretary Mizoram Pollution Control Board New Secretariat Complex, Khatla, Aizawl, Mizoram - 796001 |
| 4 | The Member Secretary Bihar Pollution Control Board Parivesh Bhawan, Plot No. NS-B/2 Patliputra Industrial Area, Patliputra, Patna (Bihar)-800023 | 15 | The Member Secretary Nagaland Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 |
| 5 | The Member Secretary Goa Pollution Control Board Opp. Saligao Seminary, Saligao - Bardez Goa - 403511 | 16 | The Member Secretary Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road Patiala - 147 001 |
| 6 | The Member Secretary Gujarat Pollution Control Board Paryavaran Bhawan, Sector 10-A, Gandhi Nagar - 382010 | 17 | The Member Secretary Rajasthan Pollution Control Board 4, Institutional Area, Jhalana Doongri Jaipur - 302 004, Rajasthan. |
| 7 | The Member Secretary Haryana Pollution Control Board C-11, Sector-6 Panchkula Haryana-134 109 | 18 | The Member Secretary State Pollution Control Board Forest, Environment Wildlife Management Department Government of Sikkim Forest Secretariat Annex I, Ground Floor, Deorali, Gangtok -737102 East Sikkim |
| 8 | The Member Secretary Jharkhand State Pollution Control Board T.A. Building, HEC, P.O. Dhurwa, Ranchi-834 004 | 19 | The Member Secretary Tamil Nadu Pollution Control Board No. 76, Mount Salai Guindy, Chennai - 600 032 |
| 9 | The Member Secretary Karnataka State Pollution Control Board "Parisara Bhavan", #49, 4th & 5th Floor, Church Street, Bangalore-560001 | 20 | The Member Secretary Tripura Pollution Control Board, Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti P.O. Kunjaban, Agartala Tripura - 799 006, |
| 10 | The Member Secretary Kerala Pollution Control Board Pattom Palace, P.O. Thiruvananthapuram - 695 004 | 21 | The Member Secretary Uttar Pradesh Pollution Control Board Building No TC-12V Vibhuti Khand, Gomti Nagar Lucknow - 226 010 |
| 11 | The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2nd - 4thfloor, Opp. Cine Planet, Sion Circle, Sion (E), Mumbai - 400 022 | 22 | The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001. |
| | | 23 | The Member Secretary West Bengal Pollution Control Board Paribesh Bhawan, 10A, Block- LA, Sector III, Salt Lake City, Calcutta- 700106 |

| | |
|----|---|
| 24 | The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan, Ground Floor Madhya Marg, Sector C19-B, Chandigarh - 160 019 |
| 25 | The Member Secretary Delhi Pollution Control Committee 4th Floor, ISBT Building, Kashmere Gate, Delhi - 110006. |
| 26 | The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control Committee Fort Area, Court Compound, Moti Daman- 396220 |
| 27 | The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration, Dept. Of Sc. and Technology & Environment Kavaratti Island-682 555 |
| 28 | The Member Secretary Andaman & Nicobar Pollution Control Committee Dept. Of Sc. and Technology Dollygunj Van Sadan, Haddo P.O. Port Blair - 744 102 |
| 29 | The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology and Environment IIIrd floor, PHB Building, 5, Anna Nagar, Puducherry - 605005 |

Annexure- VIII

Speed-Post

F. No. B-31011/BMW(42.55)/2021/WMD-I/

February 25, 2021

To

Principal Secretary
(State Environment Department)

Sub.: Preparation of District Environment Plan in compliance to the order of Hon'ble NGT in the matter 360/2018-reg.

Sir/Madam

This has reference to the original application no. 360 of 2018 (Shree Nath Sharma Vs Union of India & Ors.) heard by Hon'ble NGT on 29-01-2021. In the said hearing, Hon'ble Tribunal has passed following Direction.

- (i) "we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared.
- (ii) Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health."

A copy of the said order enclosed for ready reference.

In view of above, it is requested that District Environmental Plan be prepared for each district and execute those plan locally at district level for protection of Environment and Public Health. Action taken in this regard may kindly be forwarded to this office on or before 31-03-2021

Yours faithfully


(B. Vinod Babu)
AD & DH, WMD-I

Encl. As above

Copy to.

- (i) The Chief Secretaries : For Kind Information and follow-up
As per list
- (ii) The Member Secretary : For Kind Information and follow-up.
SPCB/PCCs
As per list
- (iii) Regional Directorates, CPCB : For follow-up.
As per list
- (iv) PS to 'MS : For kind information, please.


(B. Vinod Babu)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक.....

By Speed Post

F.No. B-31011/BMW (42.55)/2021/WMD-I

May 17, 2021

To,

1214-1218

The District Magistrates,
Panchkula, Chamrajnagar, Pune, Bahraich, Bokaro

Sub: Preparation/implementation of District Environment Plan as per order dated 29.01.2021 passed by Hon'ble Green Tribunal in the matter of O.A. 360/2018 – reg.

Sir,

This has reference to Order dated 29.01.2021 passed by Hon'ble Green Tribunal in the matter of Original Application No. 360 of 2018 regarding preparation of District Environment Plan (DEP). Hon'ble Tribunal has observed that Central Pollution Control Board (CPCB) has selected (Name of District) district as one of the 5 Districts selected for preparing model DEP. CPCB has examined the DEP in line with data templates and whether action points addresses all the thematic areas specified in NGT order. It is observed that the DEP would need improvement on following aspects:

(For Panchkula)

- Critical gap analysis with respect to implementation of Rules and thematic areas.
- Specific action plan with identified agencies and timelines for implementation including financial aspects.

(For other Districts)

- DEP may include a brief background information on District Profile such as District Administrative Set-up, Local institutions, information about natural resources, Water bodies, Availability of water resources, Forest coverage, Geography & Demography, Land-use pattern, Climate of the District etc.
- Critical gap analysis with respect to implementation of Rules and thematic areas.
- Specific action plan with identified agencies and timelines for implementation including financial aspects.

In view of above, it is requested that the DEP for (Name of District) may be revised in line with above observations and as per template for DEP preparation (copy enclosed). The revised draft District Environment Plan may please be submitted to this office by 27.05.2021 by email at dep.cpcb@gov.in

In order to facilitate the revision of DEP, a virtual meeting with CPCB is scheduled at 02:30pm on 19/05/2021. It is requested to kindly participate in the meeting and also deputed the concerned officials who are involved in preparation of DEP. Meeting link will be shared through e-mail.

Yours faithfully

(B. Vinod Babu)
AD & DH WMD-I

Copy to:

MS
WM-1

(ii) PS to 'MS'

: For kind information of 'MS' please

(B. Vinod Babu)

Email**Niralee Verma**

Minutes of meeting held on 19.05.2021 regarding preparation/implementation of District Environment Plan as per order dated 29.01.2021 passed by Hon'ble Green Tribunal in the matter of O.A. 360/2018 - reg.

From : Youthika Puri <youthika.cpcb@nic.in>

Fri, May 28, 2021 01:34 AM

Subject : Minutes of meeting held on 19.05.2021 regarding preparation/implementation of District Environment Plan as per order dated 29.01.2021 passed by Hon'ble Green Tribunal in the matter of O.A. 360/2018 - reg. 360 of 2018 1 attachment**To :** jdenv15@gmail.com, Mukesh Kumar Ahuja <dcplk@hry.nic.in>, dfo bokaro <dfo_bokaro@gov.in>, bokarodfo@gmail.com, Dr Jayashree Katare <rdc.pune-mh@gov.in>, lawofficer@gmail.com, dmbbeh <dmbbeh@nic.in>, Mukesh Kumar Ahuja <dcplk@hry.nic.in>, dc-bok <dc-bok@nic.in>, dfobrdiv@gmail.com, Singhman84@gmail.com**Cc :** sr526@rediffmail.com, soni d k <soni_d_k@rediffmail.com>, rksingh.cpcb <rksingh.cpcb@nic.in>, BHARAT KUMAR SHARMA <bksharma.cpcb@nic.in>, NISHCHAL C <nischal.cpcb@nic.in>, Mrinal Kanti Biswas <mkbiswas.cpcb@nic.in>, R D Chandigarh, CPCB <rdchandigarh.cpcb@gov.in>, Suresh S <ssuresh.cpcb@nic.in>, CPCB Regional Directorate Bengaluru <zobangalore.cpcb@nic.in>, Vinod Babu Bommathula <bvbabu.cpcb@nic.in>, Vijay yadav <vpyadav.cpcb@nic.in>, Niralee Verma <niralee.cpcb@gov.in>

Sir,

With reference to the meeting held on 19.05.2021 at 2:30PM through Vide Conferencing regarding Preparation/implementation of District Environment Plan as per order dated 29.01.2021 passed by Hon'ble Green Tribunal in the matter of O.A. 360/2018, please find attached Minutes of meeting for ready reference. I am directed to request for submission of revised DEPs as discussed in said meeting on or before 31.05.2021.

with regards

Youthika
Senior Environmental Engineer
Waste Management Division
Central Pollution Control Board

 **Final MoM_DEP meeting _19.05.2021 (1).docx**
21 KB

By Speed Post

F.No. B-31011/BMW (42.55)/2021/WMD-I

May 21, 2021

To,

The Principal Secretary
(States as per list)

Sub: Implementation of District Environment Plan as per orders dated 19.03.2020 and 29.01.2021 passed by Hon'ble National Green Tribunal (NGT) in the matter of O.A. 360/2018 – reg.

Sir,

Kind reference is invited to Hon'ble NGT's directions on the above cited subject regarding preparation and implementation of District Environment Plans (DEP). Further, Chief Secretaries of the respective States/UTs have been directed to oversight the task, and status of compliance to be furnished to Central Pollution Control Board (CPCB).

It is to communicate that CPCB has not yet received any information on preparation and implementation of DEPs in ___State] **OR** [CPCB has received copy of DEPs for ___ [out of ___] districts from ___(name of State). Upon examining the same, it is observed that {there is scope for improving the same with respect to thematic areas, action points and corresponding agency and timelines} / {the DEPs are incomplete as there is no clarity on action points and corresponding agency and timelines}]. [Further, CPCB has not received any information on district level monitoring committee constituted in the State]

In view of above, [concerned departments and the DMs may be directed to implement the DEP in time bound manner] **OR** [concerned departments and the DMs may be directed to complete DEPs and share a copy of the same with CPCB. In this regard, an indicative template for preparation of DEP is enclosed for ready reference] **OR** [while the action points identified in DEPs may be implemented, the DEPs may be improved further to cover all thematic areas. An indicative template to improve the DEPs is enclosed for ready reference.] [Appropriate instructions may also be issued to concerned agency in the State to constitute district level monitoring committees to implement DEPs].

Yours faithfully




(Prashant Gargava)
Member Secretary

Copy to:

- (i) PS to Chief Secretary : For information please
(As per list)
- (ii) The Member Secretary, SPCBs/PCCs : For kind information and follow-up please
(As per list)




(Prashant Gargava)